**Office of Directorate General of Foreign Trade**
**New Delhi -0**

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**Para 4.07 Decision**

Minutes of the Norms Committee – 3 Meeting No. 5/82-ALC4/2020 dated 09.10.2020 (actually held on 26.10.2020 and 09.11.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Rajbir Sharma, Jt. DGFT in Room No.4 and 11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

| Sl. No. | Name & Designation | Department |
|---|---|---|
| 1 | Shri Shaish Kumar, Technical – 1 | Consultant |
| 2 | Shri D.N. Mathur, Technical – 2 | Consultant |
| In attendance | | |
| 1 | Shri Munish Kumar, Dy. DGFT | DGFT |
| 2 | Shri Ajay Kumar, Assistant Director | DGFT |

**ONLINE CASES**

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|---|---|---|---|---|
| 1 | **Case No.:820/15/82-ALC4/2018** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02277/AM19/ | RLA File :09/24/040/00508/AM19/ | Lic.No/Date:0910067061 16.01.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 2,6-Dihydroxy Acetophenone | 1 kg | 1 | Resorcinol | 1.77 kg |
| | | 2 | Methyl Aceto Acetate | 1.86 kg |
| | | 3 | Chloroform | 2.65 kg |
| | | 4 | Toulene | 1.32 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 2 | **Case No.:1026/15/82-ALC4/2018** | Party Name:ANLON HEALTHCARE PRIVATELIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02483/AM19/ | RLA File :24/24/040/00049/AM19/ | Lic.No/Date:2410042628 16.01.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 2-(4- ((2-oxocyclopentyl)methyl)phenyl) propanoic acid - Case No.68767-14-6 | 1 kg | 1 | 2-phenyl propionic acid-Case No.492-37-5 | 1.276 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 3 | **Case No.:829/15/82-ALC4/2018** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02286/AM19/ | RLA File :09/24/040/00499/AM19/ | Lic.No/Date:0910067071 18.01.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Amoxycillin Tablets 500mg (Each Amoxycillin Tablet contains 500mg of Amoxycillin TH) [The relevant bulk drug content in the Export product is Amoxycillin Trihydrate is 25000 Kgs) | 1 Number Tablet | 1 | 6-APA | 289.680 mg |
| | | 2 | Methanol | 18.717 mg |
| | | 3 | Methyl d-(-)-4-hydroxy-phenylglycinate OR D-(-)-4-hydroxyphenylglycine methyl ester [PHPG Ester] | 254.031 mg |
| | | 4 | Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) | 1.122 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 4 | **Case No.:830/15/82-ALC4/2018** | Party Name:R CHEM (SOMANAHALLI) PVT.LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02287/AM19/ | RLA File :09/24/040/00516/AM19/ | Lic.No/Date:0910067074 18.01.2019 | |

**Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 20.03.2020 and Final Reminder on 23.10.2020:

**(i) Complete chemical name of the Export Product.**
**(ii) Complete technical details as per Appendix 4E.**

Reply awaited from the firm.

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| 5 | **Case No.:837/15/82-ALC4/2018** | Party Name:DANOPHARM CHEMICALS PRIVATE LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02294/AM19/ | RLA File :03/94/040/00886/AM19/ | Lic.No/Date:0310826539 22.01.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Cyclopropyl Carboxamido Benzophenone | 1 kg | 1 | 2-Amino-5-Chloro Benzophenone | 0.813 kg |
| | | 2 | Dimethyl Sulfoxide (DMSO) | 0.50 kg |
| | | 3 | Cyclopropane Carbonyl Chloride | 0.274 kg |
| | | 4 | Iso Propyl Alcohol | 0.75 kg |
| | | 5 | Ethylene Di Chloride (EDC) | 0.25 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 6 | **Case No.:842/15/82-ALC4/2018** | Party Name:S.M. HERBALS PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02299/AM19/ | RLA File :05/24/040/00602/AM19/ | Lic.No/Date:0510409465 24.01.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Content of 10-DAB III in the imported Twig and Leaf supported by COA from foreign supplier.**
**(ii) Content of 10-DAB-III in the export item supported by COA.**
**(iii) Stepwise process details with wastage in each step of active ingredient.**
**(iv) Whether norms applied at Appendix 4E justify the import requirements.**

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| 7 | **Case No.:851/15/82-ALC4/2018** | Party Name:SI GROUP - INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02308/AM19/ | RLA File :03/95/040/01108/AM19/ | Lic.No/Date:0310826724 30.01.2019 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 20.03.2020 and Final Reminder on 23.10.2020:<br><br>**(i) Complete chemical reaction from raw material acetone to 3,3,5TRIMETHYLCYCLOHEXANONE showing molecular weights of each component with percentage yield on molar basis at each step of the reaction.**<br><br>Reply awaited from the firm. | | | |

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| 8 | **Case No.:853/15/82-ALC4/2018** | Party Name:ALPHAMED FORMULATIONS P LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02310/AM19/ | RLA File :09/24/040/00511/AM19/ | Lic.No/Date:0910067120 31.01.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Copy of Master Batch Formula for each export item.** | | | |

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| 9 | **Case No.:855/15/82-ALC4/2018** | Party Name:SMS LIFESCIENCES INDIA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02312/AM19/ | RLA File :09/24/040/00542/AM19/ | Lic.No/Date:0910067122 31.01.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Technical literature in support of requirement of Enzyme and its recovery for reactivation.**<br>**(ii) Requirement and Recovery of solvents at each stage.** | | | |

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| 10 | **Case No.:861/15/82-ALC4/2018** | Party Name:INNOVARE LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02318/AM19/ | RLA File :09/24/040/00535/AM19/ | Lic.No/Date:0910067125 01.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| OSELTAMIVIR PHOPHATE (N-1) or (Ethyl(3R,4R,5S)-4-N-AcetaMido-5-Azido-3-(1-Ethylpropoxy)-1-Cyclohexene-1-Carboxylate) | 1 kg | 1 | (1S,5R,6S)-Ethyl 5-(Pentan-3-yl-oxy)-7-oxabicyclo[4.1.0]hept-3-ene-3-carboxylate | 1.30 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 11 | **Case No.:863/15/82-ALC4/2018** | Party Name:JAYANT AGRO ORGANICS LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02320/AM19/ | RLA File :03/94/040/00948/AM19/ | Lic.No/Date:0310826798 04.02.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 08.11.2019 has furnished its reply. Deferred for comments of TE.

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| 12 | **Case No.:864/15/82-ALC4/2018** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02321/AM19/ | RLA File :03/94/040/00944/AM19/ | Lic.No/Date:0310826799 04.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | GLIPIZIDE EXTENDED-RELEASE TABLETS 10 MG.Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM Cellulose Acetate(CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 281.25 Kgs (ii) 835.313 Kgs (iii) 5009.063 Kgs (iv) 2812.50 Kgs. | 1 Number Tablet | 1 | GLIPIZIDE USP | 10.20 mg |
| | | | 2 | EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP) | 29.70 mg |
| | | | 3 | SENTRY POLYOX WSR N80 FP NF | 178.10 mg |
| | | | 4 | SENTRY POLYOX WSR 303 NF | 100.00 mg |
| 2 | GLIPIZIDE EXTENDED-RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 104.167 Kgs (ii) 425.001 Kgs (iii) 1855.214 Kgs (iv) 1041.670 Kgs. | 1 Number Tablet | 5 | GLIPIZIDE USP | 5.10 mg |
| | | | 6 | EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP) | 20.40 mg |
| | | | 7 | SENTRY POLYOX WSR N80 FP NF | 89.05 mg |
| | | | 8 | SENTRY POLYOX WSR 303 NF | 50.00 mg |
| 3 | GLIPIZIDE EXTENDED-RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 31.25 Kgs (ii) 255.00 Kgs (iii) 1113.125 Kgs (iv) 625.00 Kgs. | 1 Number Tablet | 9 | GLIPIZIDE USP | 2.55 mg |
| | | | 10 | EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP) | 20.40 mg |
| | | | 11 | SENTRY POLYOX WSR N80 FP NF | 89.05 mg |
| | | | 12 | SENTRY POLYOX WSR 303 NF | 50.00 mg |
| 4 | NIFEDIPINE EXTENDED-RELEASE TABLETS 60 MG. Each tablet contains (i) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 42.32 mg (ii) Sentry Polyox WSR N80 FP NF- 236.80 mg. Net content (i) 63.705 Kgs (ii) 356.457 Kgs. | 1 Number Tablet | 13 | EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP) | 42.32 mg |
| | | | 14 | SENTRY POLYOX WSR N80 FP NF | 236.80 mg |

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|---|---|---|---|---|---|
| 5 | NIFEDIPINE EXTENDED-RELEASE TABLETS 30 MG. Each tablet contains (i) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 33.12 mg (ii) Sentry Polyox WSR N80 FP NF- 118.40 mg. Net content (i) 66.669 Kgs (ii) 238.332 Kgs. | 1 Number Tablet | 15 | EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP) | 33.12 mg |
| | | | 16 | SENTRY POLYOX WSR N80 FP NF | 118.40 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 13 | **Case No.:1027/15/82-ALC4/2018** | Party Name:ANLON HEALTHCARE PRIVATELIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02484/AM19/ | RLA File :24/24/040/00053/AM19/ | Lic.No/Date:2410042653 05.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 2-(4-((2-oxocyclopentyl) methyl) phenyl) propanoic acid. case No. 68767-14-6 | 1 kg | 1 | 2-Phenyl propionic acid - case no.492-37-5 | 1.276 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 14 | **Case No.:880/15/82-ALC4/2018** | Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Rejected** |
| | HQ File :01/82/050/02337/AM19/ | RLA File :31/83/040/00162/AM19/ | Lic.No/Date:3110067309 06.02.2019 | |

**Decision:** The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 19.03.2020 and Final Reminder on 04.09.2020:

**(i) A copy of 4.07 application of subject advance authorization alongwith all technical details as per Appendix 4E.**

**(ii) Exact Chemical name of the Export Product.**

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

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| 15 | **Case No.:881/15/82-ALC4/2018** | Party Name:SHILPA MEDICARE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02338/AM19/ | RLA File :07/24/040/00263/AM19/ | Lic.No/Date:0710114519 07.02.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 16 | **Case No.:883/15/82-ALC4/2018** | Party Name:MAHESHRAJ CHEMICALS PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02340/AM19/ | RLA File :08/24/040/00374/AM19/ | Lic.No/Date:0810144562 08.02.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| **Case No.:885/15/82-ALC4/2018** | Party Name:ORTIN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| HQ File :01/82/050/02342/AM19/ | RLA File :09/24/040/00538/AM19/ | Lic.No/Date:0910067148 08.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| [2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT) | 1 kg | 1 | 1,2-dimethoxy ethane(1,2-DME) | 4.74 kg |
| | | 2 | SODIUM BORO HYDRIDE | 0.45 kg |
| | | 3 | METHANE SULPHONIC ACID | 1.50 kg |
| | | 4 | L-Phenylalanine | Not shown in process chemistry |

RA concerned may take further necessary action as per above decision of NC.

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| 18 | **Case No.:891/15/82-ALC4/2018** | Party Name:GELTEC PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02348/AM19/ | RLA File :03/94/040/00970/AM19/ | Lic.No/Date:0310826970 11.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 23.10.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 19 | **Case No.:894/15/82-ALC4/2018** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/200014020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02351/AM19/ | RLA File :34/24/040/00328/AM19/ | Lic.No/Date:3410044883 12.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 20 | **Case No.:896/15/82-ALC4/2018** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02353/AM19/ | RLA File :09/24/040/00555/AM19/ | Lic.No/Date:0910067168 13.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| DARUNAVIR PROPYLENE GLYCOLATE | 1 kg | 1 | (2S,3S)-1,2-Epoxy-3-(Boc-amino)-4-phenylbutane (or) BOC-Epoxide | 0.587 kg |
| | | 2 | Activated Carbon (Carbon Enoanticromos) | 0.100 kg |
| | | 3 | [3R,3aS,6aR]-3-Hydroxyhexahydrofuro[2,3-b]furanyl succicinamidyl carbonate | 0.480 kg |
| | | 4 | Isobutylamine | 0.330 kg |
| | | 5 | Methanol (Methyl Alcohol) | 1.92 kg |
| | | 6 | Methylene Chloride | 2.51 kg |
| | | 7 | Toluene | 0.77 kg |
| | | 8 | Triethylamine | 0.600 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 21 | **Case No.:903/15/82-ALC4/2018** | Party Name:MATRIX FINE SCIENCES PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02360/AM19/ | RLA File :03/95/040/01113/AM19/ | Lic.No/Date:0310827030 14.02.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 22 | **Case No.:905/15/82-ALC4/2018** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02362/AM19/ | RLA File :05/23/040/00508/AM19/ | Lic.No/Date:0510409675 15.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019. | | | |

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| 23 | **Case No.:906/15/82-ALC4/2018** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02363/AM19/ | RLA File :05/23/040/00507/AM19/ | Lic.No/Date:0510409676 15.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019. | | | |

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| 24 | **Case No.:907/15/82-ALC4/2018** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02364/AM19/ | RLA File :09/24/040/00515/AM19/ | Lic.No/Date:0910067181 15.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Complete chemical description of import item No. 1.**<br>**(ii) COA of import item No. 1 from foreign supplier.**<br>**(iii) Whether import item No. 2 is Pt Metal or 5% Pt on carbon.** | | | |

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| 25 | **Case No.:916/15/82-ALC4/2018** | Party Name:OPTIMUS DRUGS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02373/AM19/ | RLA File :09/24/040/00569/AM19/ | Lic.No/Date:0910067192 20.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Ledipasvir Copovidone IH | 1 kg | 1 | Methyl [(2S)-1-{(1R,3S,4S)-3-[5-(9,9-difluoro-7-{2-[(6S)-5-{(2S)-2-[(methoxy carbonyl)amino]-3-methyl butanoyl}-5-Azaspiro [2.4]hept-6-yl]-1H-imidazol-4-yl}-9H-fluoren-2-yl)-1H-benzimidazol-2-yl]-2-azabicyclo[2.2.1]hept-2-yl}-3-methyl-1-oxo-2-butanyl] carbamate acetone solvate | 0.55 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 26 | **Case No.:919/15/82-ALC4/2018** | Party Name:ORTIN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02376/AM19/ | RLA File :09/24/040/00573/AM19/ | Lic.No/Date:0910067198 21.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| (3R,3aS,6aR)-Hexahydrofuro[2,3-b]furan-3-ol(BIS-IV) | 1 kg | 1 | 2,3-dihydrofuran | 1.05 kg |
| | | 2 | Sodium borohydride | 0.72 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 27 | **Case No.:922/15/82-ALC4/2018** | Party Name:GLOBE TROTTERS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02379/AM19/ | RLA File :03/94/040/01015/AM19/ | Lic.No/Date:0310827201 21.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| AMPICILLIN SODIUM + SULBACTUM SODIUM STERILE (2:1) | 1 kg | 1 | SULBACTUM ACID | 0.328 kg |
| | | 2 | SODIUM 2 ETHYL HEXANOATE | 0.256 kg |
| | | 3 | ETHYL ACETATE | 1.12 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 28 | **Case No.:924/15/82-ALC4/2018** | Party Name:INDO AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02381/AM19/ | RLA File :03/94/040/00984/AM19/ | Lic.No/Date:0310827206 21.02.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Exact chemical name of import and export.**
**(ii) COA and purity of import item.**

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| 29 | **Case No.:929/15/82-ALC4/2018** | Party Name:THINQ PHARMA-CRO LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02386/AM19/ | RLA File :03/95/040/01186/AM19/ | Lic.No/Date:0310827227 22.02.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 30 | **Case No.:934/15/82-ALC4/2018** | Party Name:ASTRAL STERITECH PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02391/AM19/ | RLA File :34/24/040/00356/AM19/ | Lic.No/Date:3410044929 22.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was observed that the reply given by firm was not proper as the DML given by the firm was for three different doses and not specific to the Advance Authorization. Hence, it was decided to call for following information from the firm:<br><br>**(i) Specific details of export items alongwith their export obligation.** | | | |

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| 31 | **Case No.:935/15/82-ALC4/2018** | Party Name:ASTRAL STERITECH PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02392/AM19/ | RLA File :34/24/040/00355/AM19/ | Lic.No/Date:3410044930 22.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Specific export items as per DML and their export obligation separately.** | | | |

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| 32 | **Case No.:936/15/82-ALC4/2018** | Party Name:VISION DRUGS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02393/AM19/ | RLA File :09/24/040/00575/AM19/ | Lic.No/Date:0910067217 25.02.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 33 | **Case No.:1033/15/82-ALC4/2018** | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02490/AM19/ | RLA File :09/24/040/00591/AM19/ | Lic.No/Date:0910067219 26.02.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Complete technical details as per Appendix 4E.** | | | |

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| 34 | **Case No.:1038/15/82-ALC4/2018** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02495/AM19/ | RLA File :09/24/040/00530/AM19/ | Lic.No/Date:0910067224 27.02.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export Product | Qty. |
|---|---|---|
| 1 | Enoxaparin Sodium Injection 20mg Pre-filled Syringes | 1 Number |
| 2 | Enoxaparin Sodium Injection 30mg Pre-filled Syringes | 1 Number |
| 3 | Enoxaparin Sodium Injection 40mg Pre-filled Syringes | 1 Number |
| 4 | Enoxaparin Sodium Injection 60mg Pre-filled Syringes | 1 Number |
| 5 | Enoxaparin Sodium Injection 80mg Pre-filled Syringes | 1 Number |
| 6 | Enoxaparin Sodium Injection 100mg Pre-filled Syringes | 1 Number |
| 7 | Enoxaparin Sodium Injection 120mg Pre-filled Syringes | 1 Number |
| 8 | Enoxaparin Sodium Injection 150mg Pre-filled Syringes | 1 Number |

| Sl. No. | Import items | Qty. |
|---|---|---|
| 1 | Enoxaparin Sodium | 1.10 kg / kg content in the export product |
| 2 | Barrel Syringes | Net + 5% wastage |
| 3 | Needle Shield | Net + 5% wastage |
| 4 | Plunger Stoppers | Net + 5% wastage |
| 5 | Plunger Rods | Net + 2% wastage |
| 6 | Preventis Needle shielding System | Net + 2% wastage |

RA concerned may take further necessary action as per above decision of NC.

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| 35 | **Case No.:1039/15/82-ALC4/2018** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02496/AM19/ | RLA File :09/24/040/00491/AM19/ | Lic.No/Date:0910067225 27.02.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 36 | **Case No.:1057/15/82-ALC4/2018** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02514/AM19/ | RLA File :03/94/040/01019/AM19/ | Lic.No/Date:0310827414 01.03.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Efavirenz 600mg, Lamivudine 300mg, Tenofovir Disoproxil Fumarate 300mg Tablets Each Tablet contains: Efavirenz 600mg, Tenofovir Disoproxil Fumarate 300mg, Lamivudine 300mg Tablets | 1 Number Tablet | 1 | Efavirenz | 612.00 mg |
| | | 2 | Lamivudine | 306.00 mg |
| | | 3 | Tenofovir Disoproxil Fumarate | 306.00 mg |
| | | 4 | Croscarmellose Sodium (AC-DI-SOL) NF | 123.00 mg |
| | | 5 | Microcrystalline Cellulose NF (Avicel PH 101) | 297.60 mg |
| | | 6 | Magnesium Stearate NF (Vegetable Grade) | 17.00 mg |
| | | 7 | Hydroxy Propyl Cellulose NF (Klucel LF) | 38.40 mg |
| | | 8 | Lactose for DC (Tablettose 80/Super Tab) BP/PH Eur | 199.60 mg |
| | | 9 | Silica Gel bags 3 GM Stripax R/F | Not an ingredient |

RA concerned may take further necessary action as per above decision of NC.

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| 37 | **Case No.:143/1/82-ALC4/2019** | Party Name:TINA ORGANICS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02538/AM19/ | RLA File :05/24/040/00695/AM19/ | Lic.No/Date:0510409855 06.03.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Manufacturing process and chemistry starting from Yellow Phosphorus which is indicated as imported item.**

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| 38 | **Case No.:159/1/82-ALC4/2019** | Party Name:EMMENNAR PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02554/AM19/ | RLA File :09/24/040/00600/AM19/ | Lic.No/Date:0910067264 12.03.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| S(+)-2-AMINOBUTYRAMIDE HYDROCHLORIDE | 1 kg | 1 | PROPIONALDEHYDE | 1.27 kg |
| | | 2 | SODIUM CYANIDE | 1.08 kg |
| | | 3 | L(+) TARTARIC ACID | 1.12 kg |
| | | 4 | METHYLENE DI CHLORIDE | 1.12 kg |
| | | 5 | ACETONE | 1.86 kg |
| | | 6 | METHANOL | 1.39 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 39 | **Case No.:167/1/82-ALC4/2019** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02562/AM19/ | RLA File :09/24/040/00612/AM19/ | Lic.No/Date:0910067275 13.03.2019 | |

**Decision:** Deferred for comments of TE.

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| 40 | **Case No.:169/1/82-ALC4/2019** | Party Name:RUSAN PHARMA LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02564/AM19/ | RLA File :03/95/040/01315/AM19/ | Lic.No/Date:0310827685 13.03.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| APOMORPHINE HYDROCHLORIDE EP/USP/BP | 1 kg | 1 | MORPHINE SULPHATE | 4.00 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 41 | **Case No.:170/1/82-ALC4/2019** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02565/AM19/ | RLA File :03/94/040/01071/AM19/ | Lic.No/Date:0310827686 13.03.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Bupivacaine with Adrenaline Injection 10 x 20ml Ampoules. Each ml contains Bupivacaine Hydrochloride 5.3175 mg. Net content - 8.811 Kgs. | 1 Number Ampoule | 1 | Bupivacaine Hydrochloride | 111.67 mg |
| 2 | Bupivacaine Hydrochloride and Dextrose Injection 10x4ml. Each ml contains Bupivacaine Hydrochloride 5.3175 mg. Net content - 8.811 Kgs. | 1 Number Ampoule | 2 | Bupivacaine Hydrochloride | 23.40 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 42 | **Case No.:204/1/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02599/AM19/ | RLA File :34/24/040/00353/AM19/ | Lic.No/Date:3410044969 14.03.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) On the basis of chemistry and molecular weight, calculation sheet to arrive at the quantity of raw material asked.**
**(ii) Whether value of co-product is offsetted in calculation.**
**(iii) Guaranteed norms of consumption from collaborator, if any.**

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| 43 | **Case No.:179/1/82-ALC4/2019** | Party Name:SHANKUS PHARMACEUTICALS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02574/AM19/ | RLA File :08/24/040/00430/AM19/ | Lic.No/Date:0810144782 18.03.2019 | |

**Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020:

**(i) Complete chemistry, molecular weight as per Appendix 4E.**

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

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| 44 | **Case No.:181/1/82-ALC4/2019** | Party Name:DINAKARA LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02576/AM19/ | RLA File :09/24/040/00571/AM19/ | Lic.No/Date:0910067285 18.03.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 45 | **Case No.:133/6/82-ALC4/2019** | Party Name:ORIENTAL AROMATICS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00359/AM20/ | RLA File :03/95/040/01320/AM19/ | Lic.No/Date:0310827769 18.03.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Stiochiometric balance of the reaction.**<br>**(ii) No. of moles used for each raw material in reaction.** | | | |

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| 46 | **Case No.:185/1/82-ALC4/2019** | Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/02580/AM19/ | RLA File :03/95/040/00899/AM19/ | Lic.No/Date:0310827775 19.03.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and after taking cue from SION A-1268, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| CAMPHOR | 1 kg | 1 | GUM TURPENTINE OIL | 1.561 kg |
| | | 2 | ACETIC ACID | 0.387 kg |
| | | 3 | CAUSTIC SODA LYE | 0.62 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 47 | **Case No.:187/1/82-ALC4/2019** | Party Name:OPTRIX LABORATORIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02582/AM19/ | RLA File :09/24/040/00619/AM19/ | Lic.No/Date:0910067297 19.03.2019 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020:<br><br>**(i) It was observed that the applied inputs do not match with manufacturing process, chemistry, material balance and flow chart. Please clarify it.**<br><br>In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected. | | | |

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| 48 | **Case No.:200/1/82-ALC4/2019** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02595/AM19/ | RLA File :52/24/040/00085/AM19/ | Lic.No/Date:5210043000 19.03.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 49 | **Case No.:211/1/82-ALC4/2019** | Party Name:PORUS LABORATORIES PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02606/AM19/ | RLA File :09/24/040/00633/AM19/ | Lic.No/Date:0910067303 20.03.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 50 | **Case No.:214/1/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/02609/AM19/ | RLA File :34/24/040/00327/AM19/ | Lic.No/Date:3410044990 20.03.2019 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2019 dated 10.07.2020, followed by Reminder on 23.10.2020:<br><br>**(i) Quantity and commercial value of Co-Product Phenol obtained.**<br>**(ii) Percentage yield on molar basis.**<br><br>Reply awaited from the firm. | | | |

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| 51 | **Case No.:13/1/82-ALC4/2019** | Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Rejected** |
| | HQ File :01/82/050/00013/AM20/ | RLA File :31/83/040/00296/AM19/ | Lic.No/Date:3110067362 02.04.2019 | |
| | **Decision:** The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 9/82-ALC4/2019 dated 18.10.2019, followed by Reminder on 09.12.2019 and Final Reminder on 19.03.2020:<br><br>**(i) Catalogue of OCP.**<br>**(ii) Certificate of Analysis (CoA) of OCP.**<br>**(iii) Percentage yield on molar basis.**<br><br>Hence, the Committee decided to **reject** the case.<br>RA concerned may take further necessary action as per above decision of NC. | | | |

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| 52 | **Case No.:14/1/82-ALC4/2019** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00014/AM20/ | RLA File :31/83/040/00299/AM19/ | Lic.No/Date:3110067371 04.04.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 04.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 53 | **Case No.:39/1/82-ALC4/2019** | Party Name:TIDE INDUSTRIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00039/AM20/ | RLA File :34/24/040/00009/AM20/ | Lic.No/Date:3410045044 11.04.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 54 | **Case No.:97/1/82-ALC4/2019** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00097/AM20/ | RLA File :31/83/040/00013/AM20/ | Lic.No/Date:3110067404 01.05.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 04.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 55 | **Case No.:194/6/82-ALC4/2019** | Party Name:ETERNIS FINE CHEMICALS LIMITED, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00420/AM20/ | RLA File :03/94/040/00023/AM20/ | Lic.No/Date:0310828815 07.05.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 18.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 56 | **Case No.:140/1/82-ALC4/2019** | Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00140/AM20/ | RLA File :56/24/040/00035/AM19/ | Lic.No/Date:5610005605 09.05.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Justification for low yield of 33%.**<br>**(ii) Recovery of solvent i.e. MCB.**<br>**(iii) Production / Consumption data for last two years duly certified by GST.** | | | |

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| 57 | **Case No.:141/1/82-ALC4/2019** | Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00141/AM20/ | RLA File :56/24/040/00034/AM19/ | Lic.No/Date:5610005606 09.05.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 4,4-DIHYDROXY BENZOPHENONE | 1 kg | 1 | PARA CHLORO BENZOTRICHLORIDE | 1.73 kg |
| | | 2 | PHENOL | 0.71 kg |
| | | 3 | ALUMINIUM CHLORIDE | 1.00 kg |
| | | 4 | SODIUM HYDROXIDE | 0.23 kg |
| | | 5 | DICHLOROETHEN | 2.50 kg |
| | | 6 | CUPROUS CHLORIDE | 0.10 kg |
| | | 7 | METHYLE ALCOHOL | 2.50 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 58 | **Case No.:285/1/82-ALC4/2019** | Party Name:SALVI CHEMICAL INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00191/AM20/ | RLA File :03/95/040/00157/AM20/ | Lic.No/Date:0310829190 22.05.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 59 | **Case No.:163/13/82-ALC4/2019** | Party Name:RESONANCE SPECIALTIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01006/AM20/ | RLA File :03/95/040/00166/AM20/ | Lic.No/Date:0310829318 29.05.2019 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 60 | **Case No.:320/1/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00226/AM20/ | RLA File :34/24/040/00036/AM20/ | Lic.No/Date:3410045179 30.05.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) On the basis of chemistry and molecular weight, calculation sheet to arrive at the quantity of raw material asked.**<br>**(ii) Whether value of co-product is offsetted in calculation.**<br>**(iii) Guaranteed norms of consumption from collaborator, if any.** | | | |

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| 61 | **Case No.:144/6/82-ALC4/2019** | Party Name:LACTOSE (INDIA) LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00370/AM20/ | RLA File :03/95/040/00296/AM20/ | Lic.No/Date:0310830184 09.07.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Separate quantity of export for Lactose Solution, Lactose Concentration & Lactose Food Grade.**<br>**(ii) COA of Lactose Food Grade.** | | | |

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| 62 | **Case No.:154/6/82-ALC4/2019** | Party Name:INDO AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00380/AM20/ | RLA File :03/94/040/00122/AM20/ | Lic.No/Date:0310830244 12.07.2019 | |

**Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020:

**(i) Complete specifications of import item No. 2 - Ni-Catalyst with catalogue of Export Product.**

**(ii) Last two years Production & corresponding consumption of different raw materials duly certified by GST.**

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

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| 63 | **Case No.:203/6/82-ALC4/2019** | Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00429/AM20/ | RLA File :34/24/040/00069/AM20/ | Lic.No/Date:3410045298 18.07.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) % yield of each step of reaction alongwith stoichiometric balance.**
**(ii) As per reaction, import item No. 5 is not used. Please clarify it.**
**(iii) % recovery of DMF.**
**(iv) Justification for import of item No. 2 and 3 together.**

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| 64 | **Case No.:15/7/82-ALC4/2019** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00510/AM20/ | RLA File :07/24/040/00093/AM20/ | Lic.No/Date:0710115208 23.07.2019 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 8/82-ALC4/2014 dated 25.09.2014 against advance authorization No. 0710103209 dated 26.03.2014, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | MAGNESIUM OROTATE | 1 kg | 1 | OROTIC ACID | 1.104 kg |
| 2 | CALCIUM OROTATE | 1 kg | 1 | OROTIC ACID | 1.059 kg |
| 3 | POTASSIUM OROTATE | 1 kg | 1 | OROTIC ACID | 1.020 kg |
| 4 | ZINC OROTATE | 1 kg | 1 | OROTIC ACID | 0.980 kg |
| 5 | FERROUS OROTATE | 1 kg | 1 | OROTIC ACID | 0.976 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 65 | **Case No.:248/6/82-ALC4/2019** | Party Name:HUBERGROUP INDIA PRIVATE LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00474/AM20/ | RLA File :03/94/040/00346/AM20/ | Lic.No/Date:0310830713 31.07.2019 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020:<br><br>**(i) Material balance in terms of 53% solid resin content between import and export taking into account 5% wastage claimed.**<br><br>In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected. | | | |

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| 66 | **Case No.:4/7/82-ALC4/2019** | Party Name:KEVA FRAGRANCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00499/AM20/ | RLA File :03/94/040/00373/AM20/ | Lic.No/Date:0310830887 07.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Exact chemical name of import and export.**<br>**(ii) COA of import from foreign supplier.**<br>**(iii) Exact manufacturing process with material balance.** | | | |

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| 67 | **Case No.:28/7/82-ALC4/2019** | Party Name:UPL LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00523/AM20/ | RLA File :03/95/040/01337/AM19/ | Lic.No/Date:0310830995 14.08.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 68 | **Case No.:29/7/82-ALC4/2019** | Party Name:ETERNIS FINE CHEMICALS LIMITED, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00524/AM20/ | RLA File :03/94/040/00381/AM20/ | Lic.No/Date:0310831004 14.08.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| METHYL - 3 - OXO - 2 - PENTYL - 1 - CYCLOPENTANE ACETATE | 1 kg | 1 | PENTYL ENDO (85%) (2 Pentyl -2-Cyclopentene-1-one) | 0.764 kg |
| | | 2 | DIMETHYL MALONATE | 0.663 kg |
| | | 3 | SODIUM METHOXIDE | 0.100 kg |
| | | 4 | MS BARREL (Lacquered) | Relevant as per packing policy |

RA concerned may take further necessary action as per above decision of NC.

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| 69 | **Case No.:33/7/82-ALC4/2019** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00528/AM20/ | RLA File :52/21/040/00085/AM20/ | Lic.No/Date:5210043146 14.08.2019 | |

**Decision:** Deferred for comments of TE.

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| 70 | **Case No.:34/7/82-ALC4/2019** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00529/AM20/ | RLA File :52/21/040/00086/AM20/ | Lic.No/Date:5210043147 14.08.2019 | |

**Decision:** Deferred for comments of TE.

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| 71 | **Case No.:35/7/82-ALC4/2019** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00530/AM20/ | RLA File :52/21/040/00061/AM20/ | Lic.No/Date:5210043148 14.08.2019 | |

**Decision:** Deferred for comments of TE.

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| 72 | **Case No.:38/7/82-ALC4/2019** | Party Name:FRESENIUS KABI INDIA PRIVATE LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00533/AM20/ | RLA File :03/94/040/00397/AM20/ | Lic.No/Date:0310831038 16.08.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 73 | **Case No.:39/7/82-ALC4/2019** | Party Name:TADIMETY AROMATICS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00534/AM20/ | RLA File :07/24/040/00104/AM20/ | Lic.No/Date:0710115296 19.08.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| ISO NONYL ACETATE | 1 kg | 1 | ISO NONANOL | 0.774 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 74 | **Case No.:40/7/82-ALC4/2019** | Party Name:ORTIN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00535/AM20/ | RLA File :09/24/040/00259/AM20/ | Lic.No/Date:0910067901 19.08.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| [2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate(BDH Succinic Acid RIT) | 1 kg | 1 | 1,2-dimethoxy ethane(1,2-DME) | 4.74 kg |
| | | 2 | SODIUM BORO HYDRIDE | 0.45 kg |
| | | 3 | METHANE SULPHONIC ACID | 1.50 kg |
| | | 4 | L-Phenylalanine | Not required in the process |
| | | 5 | N,N-DIMETHYL ACETAMIDE | 2.40 kg |
| | | 6 | Di-Tert-Butyl- Di- Carbonate | 0.60 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 75 | **Case No.:44/7/82-ALC4/2019** | Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00539/AM20/ | RLA File :29/24/040/00011/AM20/ | Lic.No/Date:2910025423 19.08.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 76 | **Case No.:45/7/82-ALC4/2019** | Party Name:SUPERMINT EXPORTS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00540/AM20/ | RLA File :29/24/040/00010/AM20/ | Lic.No/Date:2910025424 19.08.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 77 | **Case No.:48/7/82-ALC4/2019** | Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00543/AM20/ | RLA File :09/24/040/00269/AM20/ | Lic.No/Date:0910067906 20.08.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 78 | **Case No.:54/7/82-ALC4/2019** | Party Name:LYRUS LIFE SCIENCES PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00549/AM20/ | RLA File :07/24/040/00091/AM20/ | Lic.No/Date:0710115309 20.08.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 79 | **Case No.:56/7/82-ALC4/2019** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00551/AM20/ | RLA File :07/24/040/00107/AM20/ | Lic.No/Date:0710115314 21.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 10.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 80 | **Case No.:59/7/82-ALC4/2019** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00554/AM20/ | RLA File :07/24/040/00117/AM20/ | Lic.No/Date:0710115318 22.08.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 30.06.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 81 | **Case No.:68/7/82-ALC4/2019** | Party Name:NEOGEN CHEMICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00563/AM20/ | RLA File :03/95/040/00310/AM20/ | Lic.No/Date:0310831251 27.08.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 1-BROMO-4-FLUOROBENZENE | 1 kg | 1 | FLUOROBENZENE | 0.80 kg |
| | | 2 | LIQUID BROMINE | 1.32 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 82 | **Case No.:71/7/82-ALC4/2019** | Party Name:SYNTHO CHIRALS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00566/AM20/ | RLA File :09/24/040/00275/AM20/ | Lic.No/Date:0910067938 27.08.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 83 | **Case No.:1/13/82-ALC4/2019** | Party Name:LINK PHARMA CHEM LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00844/AM20/ | RLA File :34/24/040/00248/AM20/ | Lic.No/Date:3410045631 20.11.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 84 | **Case No.:3/13/82-ALC4/2019** | Party Name:SRF LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00846/AM20/ | RLA File :05/24/040/00445/AM20/ | Lic.No/Date:0510412564 21.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Complete technical details as per Appendix 4E having chemistry, molecular weight, yield of reaction, stoichiometric balance of chemical reaction.** | | | |

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| 85 | **Case No.:4/13/82-ALC4/2019** | Party Name:SRF LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00847/AM20/ | RLA File :05/24/040/00471/AM20/ | Lic.No/Date:0510412565 21.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Complete technical details as per Appendix 4E having chemistry, molecular weight, % yield, stoichiometric balance of chemical reaction.** | | | |

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| 86 | **Case No.:7/13/82-ALC4/2019** | Party Name:AVIK PHARMACEUTICAL LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00850/AM20/ | RLA File :03/94/040/00657/AM20/ | Lic.No/Date:0310832928 21.11.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| METHYLPREDNISOLONE USP/BP/EP | 1 kg | 1 | 6A-METHYL-11B,17A-DIHYDROXY-1,4-DIENE-PREGNA-3,20-DIONE | 1.30 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 87 | **Case No.:8/13/82-ALC4/2019** | Party Name:SWISS PARENTERALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00851/AM20/ | RLA File :08/24/040/00195/AM20/ | Lic.No/Date:0810146613 21.11.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| APROTININ FOR INJECTION 10000 KIU/VIAL (EACH VIAL CONTAINS : APROTININ BP 10000 KIU) | 1 No. Vial | 1 | APROTININ USP/BP/IP/CEP/EP (RELEVANT BULK DRUG) | 1.54 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 88 | **Case No.:11/13/82-ALC4/2019** | Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00854/AM20/ | RLA File :03/95/040/00790/AM20/ | Lic.No/Date:0310832931 21.11.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Complete technical details as per Appendix 4E.**

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| 89 | **Case No.:12/13/82-ALC4/2019** | Party Name:LINK PHARMA CHEM LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00855/AM20/ | RLA File :34/24/040/00256/AM20/ | Lic.No/Date:3410045634 21.11.2019 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Recovery of dromium sulphate per kg export item and its sale-value.**
**(ii) Recovery of sodium sulphate per kg export item and its sale-value.**

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| 90 | **Case No.:17/13/82-ALC4/2019** | Party Name:GOVIND LABORATORIES PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00860/AM20/ | RLA File :08/24/040/00272/AM20/ | Lic.No/Date:0810146634 22.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Complete and balanced chemical reactions, molecular weight and % yield on molar basis.**<br>**(ii) % recovery of solvents at each step.** | | | |

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| 91 | **Case No.:18/13/82-ALC4/2019** | Party Name:HETERO LABS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00861/AM20/ | RLA File :09/24/040/00431/AM20/ | Lic.No/Date:0910068219 25.11.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| (2S,3S,5S)-2-(2,6-DIMETHYL PHENOXYACETYL)AMINO-3-HYDROXY-5-AMINO-1,6-DIPHENYLHEXANE | 1 kg | 1 | (2S,3S,5S)-2-amino-3-hydroxy-5-tert butyl carbonyl amino-1,6-diphenyl-hexane | 1.345 kg |
| | | 2 | METHANOL | 0.40 kg |
| | | 3 | Methylene Chloride | 0.769 kg |
| | | 4 | ETHYL BROMO ACETATE | 0.84 kg |
| | | 5 | 2,6 XYLENOL | 0.59 kg |
| | | 6 | N N DI ISO PROPYL ETHER | 0.27 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 92 | **Case No.:23/13/82-ALC4/2019** | Party Name:SRF LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00866/AM20/ | RLA File :05/24/040/00501/AM20/ | Lic.No/Date:0510412619 25.11.2019 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 93 | **Case No.:26/13/82-ALC4/2019** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00869/AM20/ | RLA File :09/70/040/00130/AM20/ | Lic.No/Date:0910068227 27.11.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 94 | **Case No.:31/13/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00874/AM20/ | RLA File :34/24/040/00223/AM20/ | Lic.No/Date:3410045650 27.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 95 | **Case No.:32/13/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00875/AM20/ | RLA File :34/24/040/00205/AM20/ | Lic.No/Date:3410045651 27.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 96 | **Case No.:33/13/82-ALC4/2019** | Party Name:DEEPAK NITRITE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00876/AM20/ | RLA File :34/24/040/00240/AM20/ | Lic.No/Date:3410045652 27.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Justification for low yield.**<br>**(ii) Value of By-Product, if any.**<br>**(iii) Production / Consumption Data for last one year duly certified by GST.** | | | |

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| 97 | **Case No.:34/13/82-ALC4/2019** | Party Name:DEEPAK NITRITE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00877/AM20/ | RLA File :34/24/040/00239/AM20/ | Lic.No/Date:3410045653 27.11.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Justification for low yield.**<br>**(ii) Value of By-Product, if any.**<br>**(iii) Production / Consumption Data for last one year duly certified by GST.** | | | |

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| 98 | **Case No.:35/13/82-ALC4/2019** | Party Name:BLISS GVS PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00878/AM20/ | RLA File :03/94/040/00681/AM20/ | Lic.No/Date:0310833065 28.11.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Glycerin Suppositories USP 2 gm (Net Contain Glycerin USP -1470.60 Kgs) | 817000.000 Number | 1 | Glycerin USP | 1500.000 kg |
| Glycerol Suppositories BP 4 gm (Net Contain Glycerol BP -1470.60 Kgs) | 525214.000 Number | 2 | Glycerol BP | 1500.000 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 99 | **Case No.:36/13/82-ALC4/2019** | Party Name:OPTIMUS DRUGS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00879/AM20/ | RLA File :09/24/040/00435/AM20/ | Lic.No/Date:0910068236 28.11.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Tioconazole BP/Ph.Eur/USP/IP | 1 kg | 1 | 2-Chloro-3-methyl thiophene | 1.10 kg |
| | | 2 | SM-01(1-(2,4-dichlorophenyl)-2-(1H-imidazol-1-yl)ethanol | 1.10 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 100 | **Case No.:40/13/82-ALC4/2019** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00883/AM20/ | RLA File :03/94/040/00677/AM20/ | Lic.No/Date:0310833120 02.12.2019 | |

**Decision:** Deferred for comments of TE.

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| 101 | **Case No.:42/13/82-ALC4/2019** | Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00885/AM20/ | RLA File :09/24/040/00374/AM20/ | Lic.No/Date:0910068241 02.12.2019 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 102 | **Case No.:43/13/82-ALC4/2019** | Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00886/AM20/ | RLA File :09/24/040/00425/AM20/ | Lic.No/Date:0910068242 02.12.2019 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020:<br><br>**(i) Master Batch formula for 600 mg tablet.**<br><br>In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected. | | | |

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| 103 | **Case No.:44/13/82-ALC4/2019** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00887/AM20/ | RLA File :31/83/040/00117/AM20/ | Lic.No/Date:3110067616 02.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 104 | **Case No.:132/13/82-ALC4/2019** | Party Name:TRANSPEK INDUSTRY LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00975/AM20/ | RLA File :34/24/040/00269/AM20/ | Lic.No/Date:3410045672 02.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and on the basis of MSDS submitted by the firm it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| n-VALERYL CHLORIDE | 1 kg | 1 | n-VALERIC ACID LIQUID | 0.973 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 105 | **Case No.:46/13/82-ALC4/2019** | Party Name:RUBICON RESEARCH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00889/AM20/ | RLA File :03/95/040/00793/AM20/ | Lic.No/Date:0310833193 04.12.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 106 | **Case No.:49/13/82-ALC4/2019** | Party Name:VN CREATIVE CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00892/AM20/ | RLA File :03/95/040/00849/AM20/ | Lic.No/Date:0310833213 04.12.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 107 | **Case No.:54/13/82-ALC4/2019** | Party Name:US AMINO PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00897/AM20/ | RLA File :03/95/040/00816/AM20/ | Lic.No/Date:0310833244 05.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 108 | **Case No.:59/13/82-ALC4/2019** | Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00902/AM20/ | RLA File :05/24/040/00483/AM20/ | Lic.No/Date:0510412862 12.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 109 | **Case No.:60/13/82-ALC4/2019** | Party Name:VEERAL ADDITIVES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00903/AM20/ | RLA File :03/95/040/00847/AM20/ | Lic.No/Date:0310833378 12.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| VEENOX 1300 (METILOX) Methyl 3-(3,5-di-tert-butyl-4-hydroxyphenyl)propionate | 1 kg | 1 | 2 ,6 Di tertiary Butyl Phenol | 0.783 kg |
| | | 2 | Methyl Acrylate | 0.346 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 110 | **Case No.:66/13/82-ALC4/2019** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00909/AM20/ | RLA File :52/24/040/00044/AM20/ | Lic.No/Date:5210043258 12.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 111 | **Case No.:67/13/82-ALC4/2019** | Party Name:ARIHANTANAM LIFECARE PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00910/AM20/ | RLA File :52/24/040/00046/AM20/ | Lic.No/Date:5210043259 12.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 112 | **Case No.:64/13/82-ALC4/2019** | Party Name:ANTHEA AROMATICS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00907/AM20/ | RLA File :03/94/040/00576/AM20/ | Lic.No/Date:0310833390 13.12.2019 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 113 | **Case No.:65/13/82-ALC4/2019** | Party Name:ASHISH LIFE SCIENCE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00908/AM20/ | RLA File :03/94/040/00662/AM20/ | Lic.No/Date:0310833391 13.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 114 | **Case No.:70/13/82-ALC4/2019** | Party Name:PANACEA BIOTEC LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00913/AM20/ | RLA File :05/24/040/00566/AM20/ | Lic.No/Date:0510412934 17.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 115 | **Case No.:76/13/82-ALC4/2019** | Party Name:KLJ PLASTICIZERS LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00919/AM20/ | RLA File :05/23/040/00363/AM20/ | Lic.No/Date:0510412972 19.12.2019 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide letter dated 24.10.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 116 | **Case No.:79/13/82-ALC4/2019** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00922/AM20/ | RLA File :03/94/040/00780/AM20/ | Lic.No/Date:0310833599 23.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| AZELASTINE HYDROCHLORIDE OPHTHALMIC SOLUTION, 0.05% - 0.5mg/ml - 6ml Bottle (Each ml Contains:Azelastine Hcl Equivalent to Azelastine 0.5mg) = 3 mg per btl of 6 ml.) (i.e. 3 mg ./6 m.l.) (Nt wt in Exp products is378 Gm.& Packing Material - (1)Eye Drops Bottle (2)Eye Drops Caps & (3)Eye Drops Insert-each of 126000-Nos.) | 126000.000 Number | 1 | AZELASTINE HCL | 385.56 Gram |
| | | 2 | Eye Drop Bottle | Relevant as per packing policy |
| | | 3 | Eye Drop Caps | Relevant as per packing policy |
| | | 4 | Eye Drop Insert | Relevant as per packing policy |

RA concerned may take further necessary action as per above decision of NC.

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| 117 | **Case No.:80/13/82-ALC4/2019** | Party Name:FINE ORGANIC INDUSTRIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00923/AM20/ | RLA File :03/94/040/00783/AM20/ | Lic.No/Date:0310833601 23.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| GLYCERYL DI BEHENATE | 1 kg | 1 | BEHENIC ACID | 0.939 kg |
| | | 2 | GLYCERINE | 0.140 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 118 | **Case No.:84/13/82-ALC4/2019** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00927/AM20/ | RLA File :03/94/040/00724/AM20/ | Lic.No/Date:0310833636 24.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Drospirenone and Ethinyl Estradiol Tablets (YASMIN) 3 mg / 0.03 mg (Pack 3 x 28s) (Net wt of Drospirenone USP (Micronized) is 49.140 Kgs) | 260000.000 Number | 1 | Drospirenone USP (Micronized) | 108.50 kg |
| 2 | Drospirenone and Ethinyl Estradiol Tablets (YAZ) ( Pack 3 x 28s) 3 mg / 0.02 mg (Net wt of Drospirenone USP (Micronized) is 57.240 Kgs) | 265000.000 Number | | | |

RA concerned may take further necessary action as per above decision of NC.

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| 119 | **Case No.:88/13/82-ALC4/2019** | Party Name:CLARIANT CHEMICALS INDIA LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00931/AM20/ | RLA File :03/94/040/00797/AM20/ | Lic.No/Date:0310833685 24.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Dodecyl Aniline (DODAN-IN) | 1 kg | 1 | BRANCH ALKYL BENZENE | 0.978 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 120 | **Case No.:92/13/82-ALC4/2019** | Party Name:TADIMETY AROMATICS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00935/AM20/ | RLA File :07/24/040/00229/AM20/ | Lic.No/Date:0710115939 27.12.2019 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Complete technical details as per Appendix 4E having complete chemistry, molecular weight, percentage yield and Stoichiometric balance.** | | | |

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| 121 | **Case No.:93/13/82-ALC4/2019** | Party Name:TADIMETY AROMATICS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00936/AM20/ | RLA File :07/24/040/00230/AM20/ | Lic.No/Date:0710115940 27.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| ISO NONYL ACETATE | 1 kg | 1 | 3,5,5, TRIMETHYL HEXANOL (NONANOL) | 0.774 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 122 | **Case No.:95/13/82-ALC4/2019** | Party Name:PHALANX LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00938/AM20/ | RLA File :26/24/040/00013/AM20/ | Lic.No/Date:2610012888 27.12.2019 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 123 | **Case No.:96/13/82-ALC4/2019** | Party Name:STYRAX PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00939/AM20/ | RLA File :26/24/040/00014/AM20/ | Lic.No/Date:2610012889 27.12.2019 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 124 | **Case No.:97/13/82-ALC4/2019** | Party Name:MAITHRI DRUGS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00940/AM20/ | RLA File :09/24/040/00465/AM20/ | Lic.No/Date:0910068306 27.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| TIGECYCLINE | 1 kg | 1 | MINOCYCLINE HYDROCHLORIDE | 2.666 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 125 | **Case No.:99/13/82-ALC4/2019** | Party Name:DIPS BIOSCIENCE PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00942/AM20/ | RLA File :03/94/040/00788/AM20/ | Lic.No/Date:0310833754 27.12.2019 | |

**Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 126 | **Case No.:102/13/82-ALC4/2019** | Party Name:CLARIANT CHEMICALS [INDIA] LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00945/AM20/ | RLA File :03/94/040/00817/AM20/ | Lic.No/Date:0310833771 30.12.2019 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Dodecyl Aniline (DODAN-IN) | 1 kg | 1 | BRANCH ALKYL BENZENE | 0.978 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 127 | **Case No.:104/13/82-ALC4/2019** | Party Name:MENTHA & ALLIED PRODUCTS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00947/AM20/ | RLA File :05/24/040/00601/AM20/ | Lic.No/Date:0510413159 01.01.2020 | |

**Decision:** Deferred for comments of TE.

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| 128 | **Case No.:105/13/82-ALC4/2019** | Party Name:REFLUX ENTERPRISES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00948/AM20/ | RLA File :03/95/040/00931/AM20/ | Lic.No/Date:0310833815 01.01.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 129 | **Case No.:107/13/82-ALC4/2019** | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00950/AM20/ | RLA File :09/24/040/00477/AM20/ | Lic.No/Date:0910068319 01.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 130 | **Case No.:108/13/82-ALC4/2019** | Party Name:PANACEA BIOTEC LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00951/AM20/ | RLA File :05/24/040/00619/AM20/ | Lic.No/Date:0510413189 02.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 131 | **Case No.:112/13/82-ALC4/2019** | Party Name:TOJO VIKAS INTERNATIONAL PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00955/AM20/ | RLA File :05/24/040/00616/AM20/ | Lic.No/Date:0510413195 03.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 132 | **Case No.:119/13/82-ALC4/2019** | Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00962/AM20/ | RLA File :26/24/040/00010/AM20/ | Lic.No/Date:2610012891 03.01.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 133 | **Case No.:133/13/82-ALC4/2019** | Party Name:INTAS PHARMACEUTICALS LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00976/AM20/ | RLA File :08/24/040/00321/AM20/ | Lic.No/Date:0810146922 03.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 134 | **Case No.:118/13/82-ALC4/2019** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00961/AM20/ | RLA File :09/24/040/00496/AM20/ | Lic.No/Date:0910068340 06.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 135 | **Case No.:120/13/82-ALC4/2019** | Party Name:BRAWN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00963/AM20/ | RLA File :05/23/040/00390/AM20/ | Lic.No/Date:0510413216 06.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | AZITHROMYCIN TABLETS 250MG (WHITE ,ROUND, BICONVEX, FILM COATED TABLETS) | 1 Number | 1 | AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER) | 267.256 mg / 250 mg Tablet |
| 2 | AZITHROMYCIN TABLETS 500 MG (WHITE ELONGATED , BICONVEX, SCORED ON ONE SIDE , FILM COATED TABLETS) | 1 Number | 2 | AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER) | 534.512 mg / 500 mg Tablet |
| 3 | AZITHROMYCIN CAPSULE 250 MG (HARD GELATIN CAPSULES CONTAINING WHITE GRANLAR POWDER) | 1 Number | 3 | AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER) | 267.256 mg / 250 mg Capsule |
| 4 | AZITHROMYCIN CAPSULE 500 MG (HARD GELATIN CAPSULES CONTAINING WHITE GRANULAR POWDER) | 1 Number | 4 | AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER) | 534.512 mg / 500 mg Capsule |
| 5 | AZITHROMYCIN ORAL SUSPENSION 200MG/5ML-30ML (PINKISH WHITE GRANULAR POWDER FORMING PINK COLOURED SUSPENSION ON RECONSITITUTION) | 1 Number | 5 | AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER) | 1320.48 mg / 30 ml Bottle |

RA concerned may take further necessary action as per above decision of NC.

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| 136 | **Case No.:121/13/82-ALC4/2019** | Party Name:REYAANSH HEALTHCARE | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00964/AM20/ | RLA File :03/95/040/00826/AM20/ | Lic.No/Date:0310833938 06.01.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 137 | **Case No.:140/13/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00983/AM20/ | RLA File :34/24/040/00267/AM20/ | Lic.No/Date:3410045769 07.01.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 138 | **Case No.:141/13/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00984/AM20/ | RLA File :34/24/040/00263/AM20/ | Lic.No/Date:3410045770 07.01.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 139 | **Case No.:150/13/82-ALC4/2019** | Party Name:TINA ORGANICS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/00993/AM20/ | RLA File :05/24/040/00633/AM20/ | Lic.No/Date:0510413266 09.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 140 | **Case No.:155/13/82-ALC4/2019** | Party Name:EMMENNAR PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/00998/AM20/ | RLA File :09/24/040/00485/AM20/ | Lic.No/Date:0910068366 13.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| S(+)-2-AMINOBUTYRAMIDE HYDROCHLORIDE | 1 kg | 1 | PROPIONALDEHYDE | 1.27 kg |
| | | 2 | SODIUM CYANIDE | 1.08 kg |
| | | 3 | L(+) TARTARIC ACID | 1.12 kg |
| | | 4 | METHYLENE DI CHLORIDE | 1.12 kg |
| | | 5 | ACETONE | 1.86 kg |
| | | 6 | METHANOL | 1.39 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 141 | **Case No.:161/13/82-ALC4/2019** | Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01004/AM20/ | RLA File :09/24/040/00484/AM20/ | Lic.No/Date:0910068369 14.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 7/82-ALC4/2019 dated 06.09.2019 against advance authorization No. 0910066857 dated 15.11.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CEI-II) | 1 kg | 1 | GLYOXYLIC ACID 50% | 0.743 kg |
| | | 2 | 2,5 DI HYDROXY 1,4 DITHIANE | 0.325 kg |
| | | 3 | CYTOSINE | 0.428 kg |
| | | 4 | HEXAMETHYLDISILAZANE | 0.509 kg |
| | | 5 | TRIETHYLAMINE | 0.034 kg |
| | | 6 | METHYLENE CHLORIDE | 2.63 kg |
| | | 7 | L-MENTHOL | 0.751 kg |
| | | 8 | TRIPHOSGENE | 0.40 kg |
| | | 9 | DI METHYL FORMAMIDE | 0.316 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 142 | **Case No.:167/13/82-ALC4/2019** | Party Name:ARCH PHARMALABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01010/AM20/ | RLA File :03/94/040/00862/AM20/ | Lic.No/Date:0310834233 16.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benzyl 1R 2S -3- Chloro-2-Hydroxy-1 (Phenylthiomethyl) propyl carbament (CBZ-CA) | 1 kg | 1 | N-Carbobenzoxy-S-phenyl-L-cysteine | 1.85 kg |
| | | 2 | Aluminum tri secondary-butoxide (ATSB) | 1.37 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 143 | **Case No.:168/13/82-ALC4/2019** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01011/AM20/ | RLA File :03/94/040/00846/AM20/ | Lic.No/Date:0310834236 16.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310832384 dated 23.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Sl. No. | Export Product | Qty. |
|---|---|---|
| 1 | OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB USP 5 MG. Each tablet contains (i) Oxybutynin Chloride USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.52 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 43 Kgs (ii) 392.52 Kgs (iii) 692.48 Kgs (iv) 353.46 Kgs. | 1 Number |
| 2 | OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 10 MG. Each tablet contains (i) Oxybutynin Chloride USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.77 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 62 Kgs (ii) 282.98 Kgs (iii) 500.77 Kgs (iv) 254.82 Kgs. | 1 Number |
| 3 | OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 15 MG. Each tablet contains (i) Oxybutynin Chloride USP - 15 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 81.02 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 20 Kgs (ii) 60.85 Kgs (iii) 108.02 Kgs (iv) 54.80 Kgs. | 1 Number |

| Sl. No. | Import Items | For export of 1 Number of Tablet | | |
|---|---|---|---|---|
| | | 5 mg | 10 mg | 15 mg |
| 1 | OXYBUTYNIN CHLORIDE USP | 5.10 mg | 10.20 mg | 15.30 mg |
| 2 | EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP) | 32.40 mg | 32.40 mg | 32.40 mg |
| 3 | SENTRY POLYOX WSR N80 FP NF | 80.52 mg | 80.77 mg | 81.02 mg |
| 4 | SENTRY POLYOX WSR 303 NF | 41.10 mg | 41.10 mg | 41.10 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 144 | **Case No.:169/13/82-ALC4/2019** | Party Name:INNOVARE LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01012/AM20/ | RLA File :09/24/040/00514/AM20/ | Lic.No/Date:0910068370 16.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0910068121 dated 22.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| VORICONAZOLE | 1 kg | 1 | 4-Chloro-6-ethyl-5-fluoro pyrimidine | 3.30 kg |
| | | 2 | L-(-)-Camphor Sulfonic Acid | 1.01 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 145 | **Case No.:173/13/82-ALC4/2019** | Party Name:VHB MEDISCIENCES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01016/AM20/ | RLA File :03/95/040/01016/AM20/ | Lic.No/Date:0310834259 16.01.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 146 | **Case No.:172/13/82-ALC4/2019** | Party Name:ETERNIS FINE CHEMICALS LIMITED, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01015/AM20/ | RLA File :03/94/040/00646/AM20/ | Lic.No/Date:0310834276 17.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| BENZYL HYDROXY BENZOATE | 1 kg | 1 | SALICYLIC ACID | 0.666 kg |
| | | 2 | BENZYL CHLORIDE | 0.616 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 147 | **Case No.:174/13/82-ALC4/2019** | Party Name:PIRAMAL ENTERPRISES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01017/AM20/ | RLA File :03/95/040/01020/AM20/ | Lic.No/Date:0310834270 17.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 2994.98 kgs, Sr. No. 2 is 340000 Nos, Sr. No. 4 is 340000 Nos.) | 30600000.000 Number | 1 | Clopidogrel Bisulfate USP | 3054.88 kg |
| | | | 2 | Plastic Bottles 75CC OPQ white HDPE Round 38mm | Relevant as per packing policy |
| | | | 4 | CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR) | Relevant as per packing policy |
| 2 | Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 1370.25 kgs, Sr. No. 3 is 14000 Nos, Sr. No. 5 is 14000 Nos.) | 14000000.000 Number | 1 | Clopidogrel Bisulfate USP | 1397.70 kg |
| | | | 3 | CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm) | Relevant as per packing policy |
| | | | 5 | Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP) | Relevant as per packing policy |

RA concerned may take further necessary action as per above decision of NC.

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| 148 | **Case No.:175/13/82-ALC4/2019** | Party Name:RENOWN PHARMACEUTICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01018/AM20/ | RLA File :34/24/040/00326/AM20/ | Lic.No/Date:3410045792 17.01.2020 | |

**Decision:** Deferred for comments of TE.

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| 149 | **Case No.:176/13/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01019/AM20/ | RLA File :34/24/040/00304/AM20/ | Lic.No/Date:3410045794 17.01.2020 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE.

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| 150 | **Case No.:177/13/82-ALC4/2019** | Party Name:SUPERMINT EXPORTS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01020/AM20/ | RLA File :05/24/040/00670/AM20/ | Lic.No/Date:0510413367 17.01.2020 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 151 | **Case No.:178/13/82-ALC4/2019** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Withdrawn** |
| | HQ File :01/82/050/01021/AM20/ | RLA File :05/24/040/00666/AM20/ | Lic.No/Date:0510413372 17.01.2020 | |
| | **Decision:** The firm vide e-mail dated **11.08.2020** has informed that they are surrendering the subject Advance Authorization as it was unutilized.<br><br>The Committee considered the above e-mail of firm and it was decided to **withdraw** the case.<br><br>RA concerned may verify the same and take further necessary action as per policy / procedures. | | | |

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| 152 | **Case No.:179/13/82-ALC4/2019** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01022/AM20/ | RLA File :05/24/040/00669/AM20/ | Lic.No/Date:0510413373 17.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 153 | **Case No.:180/13/82-ALC4/2019** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Withdrawn** |
| | HQ File :01/82/050/01023/AM20/ | RLA File :05/24/040/00667/AM20/ | Lic.No/Date:0510413374 17.01.2020 | |
| | **Decision:** The firm vide e-mail dated **11.08.2020** has informed that they are surrendering the subject Advance Authorization as it was unutilized.<br><br>The Committee considered the above e-mail of firm and it was decided to **withdraw** the case.<br><br>RA concerned may verify the same and take further necessary action as per policy / procedures. | | | |

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| 154 | **Case No.:186/13/82-ALC4/2019** | Party Name:SUN PHARMACEUTICAL | Meet No/Date:5/82-ALC4/2020 | **Status: Approved** |

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|---|---|---|---|---|
| | | INDUSTRIES LTD. | 09.10.2020 | |
| | HQ File :01/82/050/01029/AM20/ | RLA File :05/24/040/00657/AM20/ | Lic.No/Date:0510413378 17.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Tobramycin 300mg / 5 ml Nebuliser Solution (Each ml contains Tobramycin Ph. Eur. 60 mg) (Equivalent 50.400Kg of Bulk Drug) | 168000.000 Number | 1 | Tobramycin | 51.408 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 155 | **Case No.:188/13/82-ALC4/2019** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01031/AM20/ | RLA File :34/24/040/00288/AM20/ | Lic.No/Date:3410045795 17.01.2020 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE.

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|---|---|---|---|---|
| 156 | **Case No.:189/13/82-ALC4/2019** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01032/AM20/ | RLA File :07/24/040/00245/AM20/ | Lic.No/Date:0710116038 17.01.2020 | |

**Decision:** Deferred for comments of TE.

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| 157 | **Case No.:183/13/82-ALC4/2019** | Party Name:ARCH PHARMALABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01026/AM20/ | RLA File :03/94/040/00874/AM20/ | Lic.No/Date:0310834314 20.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 4-FLUORO-ALPHA-[2-METHYL-1-OXOPROPYL]-GAMA-OXO-N-BETA DIPHENYLBENZENE BUTANEAMIDE (DKT-III) | 1 kg | 1 | FLUORO BENZENE | 0.520 kg |
| | | 2 | METHYL ISOBUTYRYL ACETATE | 0.527 kg |
| | | 3 | METHYLENE DI CHLORIDE | 1.011 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 158 | **Case No.:184/13/82-** | Party Name:ARCH | Meet No/Date:5/82- | **Status:** |

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|---|---|---|---|
| **ALC4/2019** | PHARMALABS LTD | ALC4/2020<br>09.10.2020 | **Approved** |
| HQ File<br>:01/82/050/01027/AM20/ | RLA File<br>:03/94/040/00875/AM20/ | Lic.No/Date:0310834316<br>20.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| (4-R-CIS)-1,1-DIMETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE (ATS-8) | 1 kg | 1 | ETHYL-4-CHLORO ACETO ACETATE | 1.060 kg |
| | | 2 | LITHIUM METAL | 0.100 kg |
| | | 3 | TERT BUTYL ACETATE | 2.110 kg |
| | | 4 | LYOPHILISED ENZYME POWDER CDX-403 | 0.0102 kg |
| | | 5 | IEP OX 58 SPRAY DRIED ENZYME POWDER | 0.0160 kg |
| | | 6 | IEP OX 56 SPRAY DRIED ENZYME POWDER | 0.117 kg |
| | | 7 | (B-NAD) B-NICOTINAMIDE-ADENINE DINUCLEOTIDE ( COENZYME-1) | 0.00132 kg |
| | | 8 | 2,2-DIMETHOXY PROPANE | 0.950 kg |
| | | 9 | ETHYL ACETATE | 3.60 kg |
| | | 10 | IEP DE 08 SPRAY DRIED ENZYME POWDER | Not required in the process |

RA concerned may take further necessary action as per above decision of NC.

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| 159 | **Case No.:185/13/82-ALC4/2019** | Party Name:ARCH PHARMALABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01028/AM20/ | RLA File :03/94/040/00877/AM20/ | Lic.No/Date:0310834317 20.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| (4-R-CIS)-1,1-DIMETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE (ATS-8) | 1 kg | 1 | ETHYL-4-CHLORO ACETO ACETATE | 1.06 kg |
| | | 2 | LITHIUM METAL | 0.10 kg |
| | | 3 | TERT BUTYL ACETATE | 2.11 kg |
| | | 4 | LYOPHILISED ENZYME POWDER CDX-403 | 0.0102 kg |
| | | 5 | IEP OX 58 SPRAY DRIED ENZYME POWDER | 0.016 kg |
| | | 6 | IEP OX 56 SPRAY DRIED ENZYME POWDER | 0.117 kg |
| | | 7 | (B-NAD) B-NICOTINAMIDE-ADENINE DINUCLEOTIDE ( COENZYME-1) | 0.00132 kg |
| | | 8 | 2,2-DIMETHOXY PROPANE | 0.95 kg |
| | | 9 | ETHYL ACETATE | 3.60 kg |
| | | 10 | IEP DE 08 SPRAY DRIED ENZYME POWDER | Not required in the process |

RA concerned may take further necessary action as per above decision of NC.

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| 160 | **Case No.:191/13/82-ALC4/2019** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01034/AM20/ | RLA File :09/24/040/00527/AM20/ | Lic.No/Date:0910068384 20.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 161 | **Case No.:1/2/82-ALC4/2020** | Party Name:ARCH PHARMALABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01035/AM20/ | RLA File :03/94/040/00888/AM20/ | Lic.No/Date:0310834332 20.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 162 | **Case No.:2/2/82-ALC4/2020** | Party Name:ARCH PHARMALABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01036/AM20/ | RLA File :03/94/040/00890/AM20/ | Lic.No/Date:0310834333 20.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| (4-R-CIS)-1,1-DIMETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE (ATS-8) | 1 kg | 1 | ETHYL-4-CHLORO ACETO ACETATE | 1.06 kg |
| | | 2 | LITHIUM METAL | 0.10 kg |
| | | 3 | TERT BUTYL ACETATE | 2.11 kg |
| | | 4 | LYOPHILISED ENZYME POWDER CDX-403 | 0.0102 kg |
| | | 5 | IEP OX 58 SPRAY DRIED ENZYME POWDER | 0.0160 kg |
| | | 6 | IEP OX 56 SPRAY DRIED ENZYME POWDER | 0.117 kg |
| | | 7 | (B-NAD) B-NICOTINAMIDE-ADENINE DINUCLEOTIDE ( COENZYME-1) | 0.00132 kg |
| | | 8 | 2,2-DIMETHOXY PROPANE | 0.95 kg |

RA concerned may take further necessary action as per above decision of NC.

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|---|---|---|---|---|
| 163 | **Case No.:3/2/82-ALC4/2020** | Party Name:ETERNIS FINE CHEMICALS LIMITED, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01037/AM20/ | RLA File :03/94/040/00715/AM20/ | Lic.No/Date:0310834342 20.01.2020 | |

**Decision:** Deferred for comments of TE.

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| 164 | **Case No.:5/2/82-ALC4/2020** | Party Name:ARCH PHARMALABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01039/AM20/ | RLA File :03/94/040/00889/AM20/ | Lic.No/Date:0310834354 21.01.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 165 | **Case No.:6/2/82-ALC4/2020** | Party Name:VETBIOCHEM INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01040/AM20/ | RLA File :31/83/040/00138/AM20/ | Lic.No/Date:3110067663 21.01.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 166 | **Case No.:7/2/82-ALC4/2020** | Party Name:PANACEA BIOTEC LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01041/AM20/ | RLA File :05/24/040/00683/AM20/ | Lic.No/Date:0510413419 22.01.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to forward a copy of 4.07 application to Department of Biotechnology (DBT) for obtaining its comments. | | | |

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| 167 | **Case No.:8/2/82-ALC4/2020** | Party Name:AQUILA ORGANICS PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01042/AM20/ | RLA File :03/94/040/00879/AM20/ | Lic.No/Date:0310834406 22.01.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 168 | **Case No.:9/2/82-ALC4/2020** | Party Name:LACTOSE (INDIA) LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01043/AM20/ | RLA File :03/95/040/01033/AM20/ | Lic.No/Date:0310834414 23.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 169 | **Case No.:10/2/82-ALC4/2020** | Party Name:GLENMARK LIFE SCIENCES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01044/AM20/ | RLA File :03/94/040/00902/AM20/ | Lic.No/Date:0310834427 23.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 2/82-ALC4/2020 dated 10.07.2020 against advance authorization No. 0310833584 dated 20.12.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export Product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| TADALAFIL | 1 kg | 1 | (6R,12aR)-Methyl-1,2,3,4-tetrahydro-2-chloroacetyl-1-[3,4 Methylene dioxyphenyl)-9H-pyrido- [3,4-b] indole-3-carboxylate | 1.64 kg |
| | | 2 | METHANOL | 7.14 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 170 | **Case No.:11/2/82-ALC4/2020** | Party Name:AURA LIFECARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01045/AM20/ | RLA File :34/24/040/00323/AM20/ | Lic.No/Date:3410045804 23.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 171 | **Case No.:12/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01046/AM20/ | RLA File :03/94/040/00906/AM20/ | Lic.No/Date:0310834474 24.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 172 | **Case No.:15/2/82-ALC4/2020** | Party Name:SWAASA PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01049/AM20/ | RLA File :26/24/040/00016/AM20/ | Lic.No/Date:2610012902 24.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 173 | **Case No.:16/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01050/AM20/ | RLA File :34/24/040/00300/AM20/ | Lic.No/Date:3410045821 28.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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|---|---|---|---|---|
| 174 | **Case No.:17/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01051/AM20/ | RLA File :34/24/040/00301/AM20/ | Lic.No/Date:3410045822 28.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 175 | **Case No.:18/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01052/AM20/ | RLA File :34/24/040/00302/AM20/ | Lic.No/Date:3410045823 28.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 176 | **Case No.:19/2/82-ALC4/2020** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01053/AM20/ | RLA File :09/24/040/00532/AM20/ | Lic.No/Date:0910068419 28.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 12/82-ALC4/2019 dated 17.01.2020 against advance authorization No. 0910065719 dated 30.11.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| DORIPENEM STERILE / DORIPENEM MONOHYDRATE STERILE | 1 kg | 1 | 1- Beta-Methyl Vinyl Phosphate (MAP) | 2.50 kg |
| | | 2 | 10% Palladium on Charcoal (Type: RD9210) | 0.100 kg |
| | | 3 | Doripenem side chain | 2.463 kg |
| | | 4 | Activated Carbon (Carbon Enoanticromos) | 0.100 kg |
| | | 5 | Dimethylformamide (DMF) | 3.30 kg |
| | | 6 | Isopropyl alcohol (IPA) | 4.70 kg |
| | | 7 | Methanol | 2.00 kg |
| | | 8 | Methylene chloride (MDC) | 4.00 kg |
| | | 9 | Tetrahydrofuran (THF) | 4.00 kg |
| | | 10 | Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [14Ltrs (5Kg Cap)] | Relevant as per packing policy with accountability |

RA concerned may take further necessary action as per above decision of NC.

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| 177 | **Case No.:20/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01054/AM20/ | RLA File :03/94/040/00908/AM20/ | Lic.No/Date:0310834502 28.01.2020 | |

**Decision:** Deferred for comments of TE.

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| 178 | **Case No.:21/2/82-ALC4/2020** | Party Name:SYNTHO CHIRALS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01055/AM20/ | RLA File :09/24/040/00540/AM20/ | Lic.No/Date:0910068421 28.01.2020 | |

**Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 179 | **Case No.:22/2/82-ALC4/2020** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01056/AM20/ | RLA File :05/24/040/00693/AM20/ | Lic.No/Date:0510413470 29.01.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0510411779 dated 06.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Ceftriaxone Sodium Sterile | 1 kg | 1 | Ceftriaxone Sodium (Non Sterile) | 1.04 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 180 | **Case No.:23/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01057/AM20/ | RLA File :05/24/040/00689/AM20/ | Lic.No/Date:0510413471 29.01.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Tobramycin 300mg / 5 ml Nebuliser Solution (Each ml contains Tobramycin Ph. Eur. 60 mg) (Equivalent to 100.800Kg of Bulk Drug) | 336000.000 Number | 1 | Tobramycin | 102.82 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 181 | **Case No.:24/2/82-ALC4/2020** | Party Name:GENERIC HEALTHCARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01058/AM20/ | RLA File :31/83/040/00135/AM20/ | Lic.No/Date:3110067669 29.01.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 182 | **Case No.:26/2/82-ALC4/2020** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01060/AM20/ | RLA File :09/24/040/00545/AM20/ | Lic.No/Date:0910068434 31.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 183 | **Case No.:27/2/82-ALC4/2020** | Party Name:KLJ PLASTICIZERS LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01061/AM20/ | RLA File :05/23/040/00417/AM20/ | Lic.No/Date:0510413496 31.01.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 184 | **Case No.:28/2/82-ALC4/2020** | Party Name:SMS LIFESCIENCES INDIA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01062/AM20/ | RLA File :09/24/040/00521/AM20/ | Lic.No/Date:0910068451 05.02.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Technical literature in support of requirement of Enzyme and its recovery for reactivation.**<br>**(ii) Requirement and recovery of Solvents at each step.** | | | |

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| 185 | **Case No.:29/2/82-ALC4/2020** | Party Name:S V LABS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01063/AM20/ | RLA File :09/24/040/00558/AM20/ | Lic.No/Date:0910068453 05.02.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 2R 5S-5 ( 4 Amino 5 fluoro 2 oxo 2H Pyrimidin 1 yl ) [ 1,3 ] oxathiolane 2 carboxylic acid, 2S - isopropyl 5 R methyl 1R cyclohexyl ester . | 1 kg | 1 | GLYOXYLIC ACID-50% | 0.68 kg |
| | | 2 | 2,5 DI HYDROXY 1,4 DITHIANE (DIOL) | 0.28 kg |
| | | 3 | 5-FLUORO CYTOSINE | 0.49 kg |
| | | 4 | HEXAMETHYL DISILAZANE (HMDS) | 0.53 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 186 | **Case No.:30/2/82-ALC4/2020** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01064/AM20/ | RLA File :09/24/040/00531/AM20/ | Lic.No/Date:0910068454 05.02.2020 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019. | | | |

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| 187 | **Case No.:31/2/82-ALC4/2020** | Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01065/AM20/ | RLA File :03/95/040/00985/AM20/ | Lic.No/Date:0310834682 06.02.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 188 | **Case No.:32/2/82-ALC4/2020** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01066/AM20/ | RLA File :31/83/040/00140/AM20/ | Lic.No/Date:3110067673 06.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 189 | **Case No.:35/2/82-ALC4/2020** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01069/AM20/ | RLA File :31/83/040/00142/AM20/ | Lic.No/Date:3110067677 06.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 190 | **Case No.:36/2/82-ALC4/2020** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01070/AM20/ | RLA File :09/24/040/00459/AM20/ | Lic.No/Date:0910068458 06.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 191 | **Case No.:37/2/82-ALC4/2020** | Party Name:ALEOR DERMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01071/AM20/ | RLA File :34/24/040/00339/AM20/ | Lic.No/Date:3410045849 06.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 192 | **Case No.:38/2/82-ALC4/2020** | Party Name:ALEOR DERMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01072/AM20/ | RLA File :34/24/040/00342/AM20/ | Lic.No/Date:3410045850 06.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 193 | **Case No.:40/2/82-ALC4/2020** | Party Name:MAKSON HEALTH CARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01074/AM20/ | RLA File :11/24/040/00008/AM20/ | Lic.No/Date:1110028682 10.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 194 | **Case No.:41/2/82-ALC4/2020** | Party Name:MAKSON HEALTH CARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01075/AM20/ | RLA File :11/24/040/00009/AM20/ | Lic.No/Date:1110028683 10.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 195 | **Case No.:42/2/82-ALC4/2020** | Party Name:PHALANX LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01076/AM20/ | RLA File :26/24/040/00019/AM20/ | Lic.No/Date:2610012904 10.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 196 | **Case No.:43/2/82-ALC4/2020** | Party Name:MATRIX FINE SCIENCES PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01077/AM20/ | RLA File :03/95/040/01070/AM20/ | Lic.No/Date:0310834755 11.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 197 | **Case No.:45/2/82-ALC4/2020** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01079/AM20/ | RLA File :31/83/040/00144/AM20/ | Lic.No/Date:3110067681 11.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 198 | **Case No.:46/2/82-ALC4/2020** | Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01080/AM20/ | RLA File :09/24/040/00536/AM20/ | Lic.No/Date:0910068471 12.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 199 | **Case No.:48/2/82-ALC4/2020** | Party Name:SHREE GANESH REMEDIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01082/AM20/ | RLA File :34/24/040/00333/AM20/ | Lic.No/Date:3410045871 13.02.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 200 | **Case No.:49/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01083/AM20/ | RLA File :03/94/040/00948/AM20/ | Lic.No/Date:0310834835 13.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 201 | **Case No.:50/2/82-ALC4/2020** | Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01084/AM20/ | RLA File :03/94/040/00961/AM20/ | Lic.No/Date:0310834847 13.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 202 | **Case No.:51/2/82-ALC4/2020** | Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01085/AM20/ | RLA File :03/94/040/00960/AM20/ | Lic.No/Date:0310834848 13.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 203 | **Case No.:53/2/82-ALC4/2020** | Party Name:GLENMARK LIFE SCIENCES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01087/AM20/ | RLA File :03/94/040/00940/AM20/ | Lic.No/Date:0310834854 13.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 204 | **Case No.:55/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01089/AM20/ | RLA File :03/94/040/00930/AM20/ | Lic.No/Date:0310834856 13.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 205 | **Case No.:56/2/82-ALC4/2020** | Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01090/AM20/ | RLA File :03/94/040/00962/AM20/ | Lic.No/Date:0310834862 13.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 206 | **Case No.:57/2/82-ALC4/2020** | Party Name:YASHO INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01091/AM20/ | RLA File :03/95/040/01083/AM20/ | Lic.No/Date:0310834867 14.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 207 | **Case No.:58/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01092/AM20/ | RLA File :03/94/040/00971/AM20/ | Lic.No/Date:0310834878 17.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 208 | **Case No.:59/2/82-ALC4/2020** | Party Name:ALTA LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01093/AM20/ | RLA File :03/94/040/00968/AM20/ | Lic.No/Date:0310834879 17.02.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310828483 dated 23.04.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| METHYL PARABEN | 1 kg | 1 | PARA HYDROXY BENZOIC ACID | 0.969 kg |
| | | 2 | METHANOL | 0.500 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 209 | **Case No.:60/2/82-ALC4/2020** | Party Name:MICRO LABS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01094/AM20/ | RLA File :07/24/040/00275/AM20/ | Lic.No/Date:0710116125 17.02.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | AMOXICILLIN 125 MG+FLUCLOXACILLIN 125 MG/5ML ORAL SUSPENSION 100 ML BOTTLES BP/EP/USP/IP ( 600 KG ) | 120000.000 Bottles | 1 | AMOXICILLIN TRIHYDRATE BP/EP/USP/IP | 361.539 kg |
| | | | 2 | FLUCLOXACILLIN SODIUM BP/EP/USP/IP | 342.759 kg |
| 2 | AMOXICILLIN 250 MG+ FLUCLOXACILLIN 250 MG CAPSULES BP/EP/USP/IP ( 4000 KG ) | 8000000.000 Number | 1 | AMOXICILLIN TRIHYDRATE BP/EP/USP/IP | 2341.440 kg |
| | | | 2 | FLUCLOXACILLIN SODIUM BP/EP/USP/IP | 2219.760 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 210 | **Case No.:61/2/82-ALC4/2020** | Party Name:TADIMETY AROMATICS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01095/AM20/ | RLA File :07/24/040/00276/AM20/ | Lic.No/Date:0710116142 18.02.2020 | |

**Decision:** Deferred for comments of TE.

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| 211 | **Case No.:65/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01099/AM20/ | RLA File :03/94/040/00984/AM20/ | Lic.No/Date:0310834920 18.02.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | THEOPHYLLINE ER TABS 400MG (Pack Size 100 Tabs.) ( Net Wt. of THEOPHYLLINE ANHYDROUS USP is 1200.000 Kgs) | 1 Number | 1 | THEOPHYLLINE ANHYDROUS USP | 408 mg / 400 mg Tablet |
| 2 | THEOPHYLLINE ER TABS 600MG (Pack Size 100 Tabs.) ( Net Wt. of THEOPHYLLINE ANHYDROUS USP is 2100.000 Kgs) | 1 Number | 1 | THEOPHYLLINE ANHYDROUS USP | 612 mg / 600 mg Tablet |

RA concerned may take further necessary action as per above decision of NC.

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| 212 | **Case No.:66/2/82-ALC4/2020** | Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01100/AM20/ | RLA File :03/95/040/01081/AM20/ | Lic.No/Date:0310834922 18.02.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 15/82-ALC4/2018 dated 22.03.2019 against advance authorization No. 1710006711 dated 12.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| CLINDAMYCIN HCL CAPSULES -150 MG | 1 Number | 1. | CLINDAMYCIN HYDRO CLORIDE EP | 173.53 mg |
| CLINDAMYCIN HCL CAPSULES -150 MG | 1 Number | 1. | CLINDAMYCIN HYDRO CLORIDE EP | 173.53 mg |
| CLINDAMYCIN HCL CAPSULES -300MG | 1 Number | 1. | CLINDAMYCIN HYDRO CLORIDE EP | 347.06 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 213 | **Case No.:62/2/82-ALC4/2020** | Party Name:BALAJI AMINES | Meet No/Date:5/82- | **Status:** |

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| | | LIMITED | ALC4/2020<br>09.10.2020 | **Deferred** |
| | HQ File<br>:01/82/050/01096/AM20/ | RLA File<br>:31/83/040/00151/AM20/ | Lic.No/Date:3110067689<br>19.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 214 | **Case No.:63/2/82-ALC4/2020** | Party Name:SUPERMINT EXPORTS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01097/AM20/ | RLA File<br>:05/24/040/00729/AM20/ | Lic.No/Date:0510413656<br>19.02.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 215 | **Case No.:64/2/82-ALC4/2020** | Party Name:RAJASTHAN ANTIBIOTICS LTD | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Approved** |
| | HQ File<br>:01/82/050/01098/AM20/ | RLA File<br>:05/24/040/00728/AM20/ | Lic.No/Date:0510413657<br>19.02.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310828072 dated 02.04.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
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| Meropenem for Injection | 1 kg | 1 | Meropenem trihydrate Non Sterile | 0.958 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 216 | **Case No.:68/2/82-ALC4/2020** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Approved** |
| | HQ File<br>:01/82/050/01102/AM20/ | RLA File<br>:05/24/040/00730/AM20/ | Lic.No/Date:0510413676<br>20.02.2020 | |

**Decision**: The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 4/82-ALC4/2018 dated 19.06.2018 against advance authorization No. 0510405555 dated 07.02.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Piperacillin and Tazobactum Sodium Sterile (8:1) | 1 kg | 1 | PIPERACILLIN ACID | 0.891 kg |
| | | 2 | TAZOBACTAM ACID | 0.109 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 217 | **Case No.:67/2/82-ALC4/2020** | Party Name:GITANJALI | Meet No/Date:5/82- | **Status:** |

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| | | CHEMICALS PVT LTD | ALC4/2020<br>09.10.2020 | **Deferred** |
| | HQ File<br>:01/82/050/01101/AM20/ | RLA File<br>:03/94/040/00928/AM20/ | Lic.No/Date:0310834973<br>21.02.2020 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019 | | | |

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| 218 | **Case No.:69/2/82-ALC4/2020** | Party Name:ORIENTAL AROMATICS LTD | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01103/AM20/ | RLA File<br>:03/95/040/01082/AM20/ | Lic.No/Date:0310834955<br>21.02.2020 | |
| | **Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 219 | **Case No.:73/2/82-ALC4/2020** | Party Name:SUDEEP PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01107/AM20/ | RLA File<br>:34/24/040/00272/AM20/ | Lic.No/Date:3410045894<br>21.02.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 220 | **Case No.:70/2/82-ALC4/2020** | Party Name:AARTI DRUGS LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01104/AM20/ | RLA File<br>:03/94/040/00970/AM20/ | Lic.No/Date:0310835027<br>24.02.2020 | |
| | **Decision:** Reminder sent to firm on 19.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 221 | **Case No.:71/2/82-ALC4/2020** | Party Name:AARTI DRUGS LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01105/AM20/ | RLA File<br>:03/94/040/00969/AM20/ | Lic.No/Date:0310835028<br>24.02.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 222 | **Case No.:72/2/82-ALC4/2020** | Party Name:AARTI DRUGS LIMITED | Meet No/Date:5/82-ALC4/2020 | **Status: Deferred** |

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| | HQ File :01/82/050/01106/AM20/ | RLA File :03/94/040/00980/AM20/ | Lic.No/Date:0310835029 24.02.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 223 | **Case No.:74/2/82-ALC4/2020** | Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01108/AM20/ | RLA File :05/24/040/00731/AM20/ | Lic.No/Date:0510413690 24.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 224 | **Case No.:78/2/82-ALC4/2020** | Party Name:J N P PRODUCTS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01112/AM20/ | RLA File :34/24/040/00370/AM20/ | Lic.No/Date:3410045901 24.02.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 225 | **Case No.:75/2/82-ALC4/2020** | Party Name:FINE ORGANIC INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Rejected** |
| | HQ File :01/82/050/01109/AM20/ | RLA File :03/94/040/01001/AM20/ | Lic.No/Date:0310835056 25.02.2020 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that one of the import items namely **Refined High Oleic Sun Flower Oil** having ITC HS – 15121910 comes under Chapter 15 and as per para 4.11 (a) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP.<br><br>In view of above, the Committee decided to **reject** the case.<br>RA concerned may take further necessary action as per above decision of NC. | | | |

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| 226 | **Case No.:76/2/82-** | Party Name:GLENMARK | Meet No/Date:5/82- | **Status:** |

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| | **ALC4/2020** | PHARMACEUTICALS LTD | ALC4/2020<br>09.10.2020 | **Approved** |
| | HQ File<br>:01/82/050/01110/AM20/ | RLA File<br>:03/94/040/00992/AM20/ | Lic.No/Date:0310835057<br>25.02.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310831648 dated 19.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Sl. No. | Export Product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Drospirenone and Ethinyl Estradiol Tablets (YASMIN) 3 mg / 0.03 mg (Pack 3 x 28s) (Net wt of Drospirenone USP (Micronized) is 49.140 Kgs) | 260000.000 Number | 1 | Drospirenone USP (Micronized | 108.50 kg |
| 2 | Drospirenone and Ethinyl Estradiol Tablets (YAZ) ( Pack 3 x 28s) 3 mg / 0.02 mg (Net wt of Drospirenone USP (Micronized) is 57.240 Kgs) | 265000.000 Number | | | |

RA concerned may take further necessary action as per above decision of NC.

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| 227 | **Case No.:79/2/82-ALC4/2020** | Party Name:MEDREICH LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Approved** |
| | HQ File<br>:01/82/050/01113/AM20/ | RLA File<br>:07/24/040/00281/AM20/ | Lic.No/Date:0710116165<br>25.02.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| REBAMIPIDE TABLETS 100MG [91000000 NO.] [9100 + 16205.580 = 25305.580 K.G] | 1 Number Tablet | 1 | REBAMIPIDE JP | 102.00 mg |
| | | 2 | ETHYL ALCOHOL 200 PROOF [ETHANOL] [QTY IN LTRS: 13357.45] | 151.00 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 228 | **Case No.:80/2/82-ALC4/2020** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01114/AM20/ | RLA File<br>:31/83/040/00150/AM20/ | Lic.No/Date:3110067697<br>25.02.2020 | |

**Decision:** Deferred for comments of TE.

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| 229 | **Case No.:81/2/82-ALC4/2020** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 | **Status: Deferred** |

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| | | | 09.10.2020 | |
| | HQ File :01/82/050/01115/AM20/ | RLA File :34/24/040/00359/AM20/ | Lic.No/Date:3410045910 25.02.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 07.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 230 | **Case No.:82/2/82-ALC4/2020** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01116/AM20/ | RLA File :34/24/040/00334/AM20/ | Lic.No/Date:3410045911 25.02.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 07.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 231 | **Case No.:83/2/82-ALC4/2020** | Party Name:NATURAL AND ESSENTIAL OILS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01117/AM20/ | RLA File :07/24/040/00288/AM20/ | Lic.No/Date:0710116169 25.02.2020 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 03.09.2020:<br><br>**(i) Complete material balance on the basis of purity of import item.**<br><br>In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected. | | | |

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| 232 | **Case No.:84/2/82-ALC4/2020** | Party Name:PIRAMAL ENTERPRISES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01118/AM20/ | RLA File :03/95/040/01121/AM20/ | Lic.No/Date:0310835077 26.02.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 233 | **Case No.:85/2/82-ALC4/2020** | Party Name:SATYADIVIS PHARMACEUTICALS | Meet No/Date:5/82-ALC4/2020 | **Status: Approved** |

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| | | PRIVATE LIMITED | 09.10.2020 | |
| | HQ File :01/82/050/01119/AM20/ | RLA File :09/24/040/00574/AM20/ | Lic.No/Date:0910068514 26.02.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0910067437 dated 02.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| ALPHA-(2-METHYL AMINE) ETHYL BENZENE METHANOL | 1 kg | 1 | BENZALDEHYDE | 1.72 kg |
| | | 2 | PALLADIUM | 0.002 kg |
| | | 3 | PARAFORMALDEHYDE | 0.40 kg |
| | | 4 | ACETOPHENONE | 1.63 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 234 | **Case No.:86/2/82-ALC4/2020** | Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01120/AM20/ | RLA File :09/24/040/00593/AM20/ | Lic.No/Date:0910068522 27.02.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 235 | **Case No.:87/2/82-ALC4/2020** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01121/AM20/ | RLA File :09/24/040/00596/AM20/ | Lic.No/Date:0910068530 02.03.2020 | |

**Decision:** Deferred for comments of TE.

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| 236 | **Case No.:88/2/82-ALC4/2020** | Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01122/AM20/ | RLA File :09/24/040/00576/AM20/ | Lic.No/Date:0910068533 02.03.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 237 | **Case No.:89/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 | **Status: Deferred** |

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| | | | 09.10.2020 | |
| | HQ File :01/82/050/01123/AM20/ | RLA File :03/94/040/00991/AM20/ | Lic.No/Date:0310835171 03.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 238 | **Case No.:90/2/82-ALC4/2020** | Party Name:FDC LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01124/AM20/ | RLA File :03/94/040/01023/AM20/ | Lic.No/Date:0310835172 03.03.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 7/82-ALC4/2019 dated 06.09.2019 against advance authorization No. 0310831107 dated 20.08.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Import items | Qty. |
|---|---|---|---|
| Natoptic Eye Drops 5 ml (Natamycin Ophthalmic Suspension 5.0% w/v) | 120000 vials | NATAMYCIN (MICRONISED) IP | 30.6 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 239 | **Case No.:91/2/82-ALC4/2020** | Party Name:TAGOOR CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01125/AM20/ | RLA File :09/24/040/00546/AM20/ | Lic.No/Date:0910068543 03.03.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| N-BOC-4-PIPERIDONE | 1 kg | 1 | METHYL ACRYLATE | 3.55 kg |
| | | 2 | SODIUM METHOXIDE | 1.12 kg |
| | | 3 | ETHYL CHLORO FORMATE | 1.30 kg |
| | | 4 | DI TERT BUTYL DICARBONATE | 1.33 kg |
| | | 5 | METHANOL | 0.20 kg |
| | | 6 | TOLUENE | 0.37 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 240 | **Case No.:92/2/82-ALC4/2020** | Party Name:TAGOOR CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01126/AM20/ | RLA File :09/24/040/00547/AM20/ | Lic.No/Date:0910068544 03.03.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| N-BENZYL-4-PIPERIDONE | 1 kg | 1 | BENZYL AMINE | 0.98 kg |
| | | 2 | O-XYLENE | 1.00 kg |
| | | 3 | METHYL ACRYLATE | 0.55 kg |
| | | 4 | METHANOL | 0.06 kg |
| | | 5 | SODIUM METHOXIDE | 0.50 kg |

RA concerned may take further necessary action as per above decision of NC..

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| 241 | **Case No.:93/2/82-ALC4/2020** | Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01127/AM20/ | RLA File :03/94/040/01012/AM20/ | Lic.No/Date:0310835222 04.03.2020 | |

**Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 242 | **Case No.:94/2/82-ALC4/2020** | Party Name:THINQ PHARMA CRO LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01128/AM20/ | RLA File :03/95/040/01105/AM20/ | Lic.No/Date:0310835265 06.03.2020 | |

**Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 243 | **Case No.:95/2/82-ALC4/2020** | Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01129/AM20/ | RLA File :03/95/040/01078/AM20/ | Lic.No/Date:0310835280 06.03.2020 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Complete technical details as per Appendix 4E.**
**(ii) COA of import item from foreign supplier indicating Alpha Pinene content.**

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| 244 | **Case No.:96/2/82-ALC4/2020** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01130/AM20/ | RLA File :52/24/040/00068/AM20/ | Lic.No/Date:5210043358 06.03.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 245 | **Case No.:97/2/82-ALC4/2020** | Party Name:NEOGEN CHEMICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01131/AM20/ | RLA File :03/95/040/01151/AM20/ | Lic.No/Date:0310835305 09.03.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 2 BROMO ISOBUTYRATE D ISOPROPYL(ISO PROPYL 2-BROMO ISOBUTYRATE) ISO PROPYL 2 BROMO ISOBUTYRATE | 1 kg | 1 | ISO BUTYRIC ACID | 0.680 kg |
| | | 2 | LIQUID BROMINE | 1.235 kg |
| | | 3 | ISO PROPANOL | 1.078 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 246 | **Case No.:100/2/82-ALC4/2020** | Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01134/AM20/ | RLA File :03/95/040/01128/AM20/ | Lic.No/Date:0310835301 09.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 247 | **Case No.:101/2/82-ALC4/2020** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01135/AM20/ | RLA File :05/24/040/00758/AM20/ | Lic.No/Date:0510413849 12.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 248 | **Case No.:102/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01136/AM20/ | RLA File :05/24/040/00749/AM20/ | Lic.No/Date:0510413850 12.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 249 | **Case No.:103/2/82-ALC4/2020** | Party Name:KEVA FRAGRANCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01137/AM20/ | RLA File :03/94/040/01017/AM20/ | Lic.No/Date:0310835375 12.03.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Complete technical details as per Appendix 4E.**<br>**(ii) Specific chemical name of import and export.**<br>**(iii) COA of import item from foreign supplier.**<br>**(iv) COA of export product.** | | | |

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| 250 | **Case No.:104/2/82-ALC4/2020** | Party Name:ASTEC LIFESCIENCES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01138/AM20/ | RLA File :03/94/040/01030/AM20/ | Lic.No/Date:0310835376 12.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 251 | **Case No.:108/2/82-ALC4/2020** | Party Name:YASH RASAYAN & CHEMICALS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01142/AM20/ | RLA File :34/24/040/00343/AM20/ | Lic.No/Date:3410045953 12.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 252 | **Case No.:105/2/82-ALC4/2020** | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01139/AM20/ | RLA File :09/24/040/00612/AM20/ | Lic.No/Date:0910068573 13.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 253 | **Case No.:106/2/82-ALC4/2020** | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01140/AM20/ | RLA File :09/24/040/00613/AM20/ | Lic.No/Date:0910068574 13.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 254 | **Case No.:107/2/82-ALC4/2020** | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01141/AM20/ | RLA File :09/24/040/00614/AM20/ | Lic.No/Date:0910068575 13.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 255 | **Case No.:109/2/82-ALC4/2020** | Party Name:YASH RASAYAN & CHEMICALS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01143/AM20/ | RLA File :34/24/040/00389/AM20/ | Lic.No/Date:3410045957 13.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 256 | **Case No.:110/2/82-ALC4/2020** | Party Name:WEXFORD LABORATORIES P LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01144/AM20/ | RLA File :07/24/040/00302/AM20/ | Lic.No/Date:0710116263 16.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 257 | **Case No.:111/2/82-ALC4/2020** | Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01145/AM20/ | RLA File :03/95/040/01191/AM20/ | Lic.No/Date:0310835417 17.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 258 | **Case No.:112/2/82-ALC4/2020** | Party Name:ETERNIS FINE CHEMICALS LIMITED, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01146/AM20/ | RLA File :03/94/040/00907/AM20/ | Lic.No/Date:0310835431 17.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 259 | **Case No.:113/2/82-ALC4/2020** | Party Name:ENALTEC LABS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01147/AM20/ | RLA File :03/94/040/01039/AM20/ | Lic.No/Date:0310835434 17.03.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| FEBUXOSTAT | 1 kg | 1 | 2-[3-CYANO-4-(2-METHYLPROPOXY) PHENYL]-4-METHYL-5-THIAZOLECARBOXYLIC ACID ETHYL ESTER | 1.512 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 260 | **Case No.:114/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01148/AM20/ | RLA File :03/94/040/01032/AM20/ | Lic.No/Date:0310835439 17.03.2020 | |

**Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 261 | **Case No.:115/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01149/AM20/ | RLA File :03/94/040/01033/AM20/ | Lic.No/Date:0310835441 17.03.2020 | |

**Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 262 | **Case No.:116/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01150/AM20/ | RLA File :03/94/040/01050/AM20/ | Lic.No/Date:0310835445 17.03.2020 | |

**Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 263 | **Case No.:117/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01151/AM20/ | RLA File :03/94/040/01052/AM20/ | Lic.No/Date:0310835448 17.03.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 264 | **Case No.:118/2/82-ALC4/2020** | Party Name:LEBEN LABORATORIES PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01152/AM20/ | RLA File :03/95/040/01198/AM20/ | Lic.No/Date:0310835458 17.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 265 | **Case No.:119/2/82-ALC4/2020** | Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01153/AM20/ | RLA File :09/24/040/00619/AM20/ | Lic.No/Date:0910068581 17.03.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 266 | **Case No.:120/2/82-ALC4/2020** | Party Name:VEKO CARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01154/AM20/ | RLA File :31/83/040/00161/AM20/ | Lic.No/Date:3110067716 17.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 267 | **Case No.:121/2/82-ALC4/2020** | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01155/AM20/ | RLA File :09/24/040/00631/AM20/ | Lic.No/Date:0910068585 18.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 268 | **Case No.:122/2/82-ALC4/2020** | Party Name:AARTI DRUGS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01156/AM20/ | RLA File :03/94/040/01042/AM20/ | Lic.No/Date:0310835503 19.03.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 269 | **Case No.:123/2/82-ALC4/2020** | Party Name:ORIENTAL AROMATICS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01157/AM20/ | RLA File :03/95/040/01108/AM20/ | Lic.No/Date:0310835505 19.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 270 | **Case No.:125/2/82-ALC4/2020** | Party Name:ALTA LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01159/AM20/ | RLA File :03/94/040/01059/AM20/ | Lic.No/Date:0310835519 19.03.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| SODIUM SALICYLATE | 1 kg | 1 | SALICYLIC ACID | 0.80 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 271 | **Case No.:126/2/82-ALC4/2020** | Party Name:ALTA LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01160/AM20/ | RLA File :03/94/040/01060/AM20/ | Lic.No/Date:0310835521 19.03.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 272 | **Case No.:127/2/82-ALC4/2020** | Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01161/AM20/ | RLA File :05/24/040/00774/AM20/ | Lic.No/Date:0510413924 19.03.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 273 | **Case No.:129/2/82-ALC4/2020** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01163/AM20/ | RLA File :34/24/040/00358/AM20/ | Lic.No/Date:3410045960 19.03.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 274 | **Case No.:128/2/82-ALC4/2020** | Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01162/AM20/ | RLA File :05/24/040/00781/AM20/ | Lic.No/Date:0510413938 20.03.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 275 | **Case No.:132/2/82-ALC4/2020** | Party Name:NEOGEN CHEMICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01166/AM20/ | RLA File :03/95/040/01171/AM20/ | Lic.No/Date:0310835548 20.03.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 1-BROMO-5-CHLOROPENTANE | 1 kg | 1 | 1,5 PENTANEDIOL | 1.335 kg |
| | | 2 | LIQUID BROMINE | 2.310 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 276 | **Case No.:133/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01167/AM20/ | RLA File :03/94/040/01065/AM20/ | Lic.No/Date:0310835571 20.03.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 13/82-ALC4/2019 dated 31.01.2020 against advance authorization No. 0310833041 dated 27.11.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Felodipine ER Tabs 2.5mgs (Strength 100 Tablets)<br>Net wt. of Felodipine USP 107.843 kgs) | 1 Number | 1 | Felodipine USP | 2.55 mg / 2.5 mg tablet |
| 2 | Felodipine ER Tabs 5mgs (Strength 100 Tablets)<br>(Net wt. of Felodipine USP 140.196 kgs) | 1 Number | 1 | Felodipine USP | 5.10 mg / 5 mg tablet |
| 3 | Felodipine ER Tabs 10mgs (Strength 100 Tablets)<br>(Net wt. of Felodipine USP 379.314kgs) | 1 Number | 1 | Felodipine USP | 10.2 mg / 10 mg tablet |

RA concerned may take further necessary action as per above decision of NC.

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| 277 | **Case No.:135/2/82-ALC4/2020** | Party Name:MANGALAM DRUGS AND ORGANICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01169/AM20/ | RLA File :03/95/040/01164/AM20/ | Lic.No/Date:0310835580 20.03.2020 | |

**Decision:** Reminder sent to firm on 07.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 278 | **Case No.:130/2/82-ALC4/2020** | Party Name:ASTRAL STERITECH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01164/AM20/ | RLA File :34/24/040/00406/AM20/ | Lic.No/Date:3410045972 24.03.2020 | |

**Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 279 | **Case No.:131/2/82-ALC4/2020** | Party Name:ASTRAL STERITECH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01165/AM20/ | RLA File :34/24/040/00407/AM20/ | Lic.No/Date:3410045973 24.03.2020 | |

**Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 280 | **Case No.:138/2/82-ALC4/2020** | Party Name:BHAGWATI INDUSTRIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01172/AM21/ | RLA File :08/24/040/00417/AM20/ | Lic.No/Date:0810147573 03.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 281 | **Case No.:140/2/82-ALC4/2020** | Party Name:ATUL LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01174/AM21/ | RLA File :08/24/040/00002/AM21/ | Lic.No/Date:0810147590 09.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 282 | **Case No.:141/2/82-ALC4/2020** | Party Name:PIRAMAL ENTERPRISES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01175/AM21/ | RLA File :03/95/040/01215/AM20/ | Lic.No/Date:0310835591 11.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 283 | **Case No.:142/2/82-ALC4/2020** | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01176/AM21/ | RLA File :05/24/040/00007/AM21/ | Lic.No/Date:0510413971 13.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 284 | **Case No.:143/2/82-ALC4/2020** | Party Name:MANKIND PHARMA LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01177/AM21/ | RLA File :05/24/040/00006/AM21/ | Lic.No/Date:0510413979 13.04.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 3/82-ALC4/2020 dated 07.08.2020 against advance authorization No. 0510410328 dated 23.04.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | CLOMIPRAMINE HCL CAPSULES, USP 25 MG | 1 Number | 1 | CLOMIPRAMINE HCL USP | 25.50 mg / 25 mg capsule |
| 2 | CLOMIPRAMINE HCL CAPSULES, USP 50 MG | 1 Number | 1 | CLOMIPRAMINE HCL USP | 51.00 mg / 50 mg capsule |
| 3 | CLOMIPRAMINE HCL CAPSULES, USP 75 MG | 1 Number | 1 | CLOMIPRAMINE HCL USP | 76.50 mg / 75 mg capsule |

RA concerned may take further necessary action as per above decision of NC.

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| 285 | **Case No.:144/2/82-ALC4/2020** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01178/AM21/ | RLA File :05/24/040/00791/AM20/ | Lic.No/Date:0510413989 13.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 286 | **Case No.:145/2/82-ALC4/2020** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01179/AM21/ | RLA File :05/24/040/00792/AM20/ | Lic.No/Date:0510413990 13.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 287 | **Case No.:146/2/82-ALC4/2020** | Party Name:ASTRAL STERITECH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01180/AM21/ | RLA File :34/24/040/00003/AM21/ | Lic.No/Date:3410045982 15.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 288 | **Case No.:147/2/82-ALC4/2020** | Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01181/AM21/ | RLA File :09/24/040/00616/AM20/ | Lic.No/Date:0910068611 16.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 289 | **Case No.:148/2/82-ALC4/2020** | Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01182/AM21/ | RLA File :09/24/040/00617/AM20/ | Lic.No/Date:0910068612 16.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 290 | **Case No.:149/2/82-ALC4/2020** | Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01183/AM21/ | RLA File :09/24/040/00618/AM20/ | Lic.No/Date:0910068613 16.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 291 | **Case No.:152/2/82-ALC4/2020** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01186/AM21/ | RLA File :05/24/040/00004/AM21/ | Lic.No/Date:0510414006 16.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 292 | **Case No.:153/2/82-ALC4/2020** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01187/AM21/ | RLA File :05/24/040/00011/AM21/ | Lic.No/Date:0510414007 16.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 293 | **Case No.:154/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01188/AM21/ | RLA File :05/24/040/00009/AM21/ | Lic.No/Date:0510414013 16.04.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0510412357 dated 05.11.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Volini Gel 30gm (Each tube contains 1.50gm of Racementhol) equivalent to 4042.500 Kg of bulk drug) | 1 Number | 1. | Racementhol | 1.53 gm /30 gm tube |

RA concerned may take further necessary action as per above decision of NC.

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| 294 | **Case No.:155/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01189/AM21/ | RLA File :07/24/040/00008/AM21/ | Lic.No/Date:0710116344 17.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 295 | **Case No.:151/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01185/AM21/ | RLA File :03/94/040/01064/AM20/ | Lic.No/Date:0310835633 18.04.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Ursodiol Tablets USP 250mg (Pack Size 100 Tabs.) ( Net. wt. of Ursodiol USP is 1850.000 Kgs.) | 1 Number | 1 | Ursodiol USP | 255 mg / 250 mg Tablet |
| 2 | Ursodiol Tablets USP 500mg ( Pack Size 100 Tabs.) (Net. wt. of Ursodiol USP is 3053.00 Kgs.) | 1 Number | 1 | Ursodiol USP | 510 mg / 500 mg Tablet |

RA concerned may take further necessary action as per above decision of NC.

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| 296 | **Case No.:156/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01190/AM21/ | RLA File :03/94/040/01088/AM20/ | Lic.No/Date:0310835634 18.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 297 | **Case No.:157/2/82-ALC4/2020** | Party Name:MEHTA API PVT LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01191/AM21/ | RLA File :03/95/040/01244/AM20/ | Lic.No/Date:0310835667 18.04.2020 | |

**Decision:** The firm vide e-mail dated **19.09.2020** informed that the subject Advance Authorization was issued in terms of para 4.12 (vi) of HBP Vol. I (2015-20) on the basis of norms fixed for case No. 333/5/82-ALC4/2015 (Advance Authorization No. 0310793861 dated 12.02.2015) in Meeting No. 1/82-ALC4/2016 dated 07.04.2016 as the norms are valid till 31.03.2021.

The Committee considered the above e-mail of firm and it was decided to check and verify the same from CLA, New Delhi.

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| 298 | **Case No.:159/2/82-ALC4/2020** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01193/AM21/ | RLA File :03/94/040/00007/AM21/ | Lic.No/Date:0310835745 20.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 299 | **Case No.:160/2/82-ALC4/2020** | Party Name:SHREE BANKEY BEHARI LAL FLAVORS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01194/AM21/ | RLA File :05/24/040/00005/AM21/ | Lic.No/Date:0510414033 20.04.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Quantity and commercial value of Terpenes obtained in the manufacturing process.**<br>**(ii) Production / Consumption data for last two years duly certified by GST authorities for item of export.** | | | |

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| 300 | **Case No.:161/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01195/AM21/ | RLA File :05/24/040/00010/AM21/ | Lic.No/Date:0510414034 20.04.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 301 | **Case No.:162/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01196/AM21/ | RLA File :05/24/040/00013/AM21/ | Lic.No/Date:0510414035 20.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 302 | **Case No.:164/2/82-ALC4/2020** | Party Name:YASHO INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01198/AM21/ | RLA File :03/95/040/01234/AM20/ | Lic.No/Date:0310835751 21.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 303 | **Case No.:165/2/82-ALC4/2020** | Party Name:YASHO INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01199/AM21/ | RLA File :03/95/040/01231/AM20/ | Lic.No/Date:0310835753 21.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 304 | **Case No.:166/2/82-ALC4/2020** | Party Name:PIRAMAL ENTERPRISES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01200/AM21/ | RLA File :03/95/040/01217/AM20/ | Lic.No/Date:0310835767 21.04.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 2466.45 kgs, Sr. No. 2 is 280000 Nos, Sr. No. 4 is 280000 Nos.) | 25200000.000 Number | 1 | Clopidogrel Bisulphate USP | 2515.80 kg |
| | | | 2 | Plastic Bottles 75CC OPQ white HDPE Round 38mm | Relevant as per packing policy |
| | | | 4 | CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR) | Relevant as per packing policy |
| 2 | Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 9.79 kgs, Sr. No. 3 is 100 Nos, Sr. No. 5 is 100 Nos.) | 100000.000 Number | 1 | Clopidogrel Bisulphate USP | 9.983 kg |
| | | | 3 | CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm) | Relevant as per packing policy |
| | | | 5 | Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP) | Relevant as per packing policy |

RA concerned may take further necessary action as per above decision of NC.

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| 305 | **Case No.:167/2/82-ALC4/2020** | Party Name:USV PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01201/AM21/ | RLA File :03/95/040/01193/AM20/ | Lic.No/Date:0310835770 21.04.2020 | |

**Decision:** Deferred for comments of TE.

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| 306 | **Case No.:168/2/82-ALC4/2020** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01202/AM21/ | RLA File :09/24/040/00027/AM21/ | Lic.No/Date:0910068657 21.04.2020 | |

**Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.

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| 307 | **Case No.:169/2/82-ALC4/2020** | Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01203/AM21/ | RLA File :03/95/040/00017/AM21/ | Lic.No/Date:0310835789 21.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 308 | **Case No.:170/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01204/AM21/ | RLA File :03/94/040/01089/AM20/ | Lic.No/Date:0310835803 21.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 309 | **Case No.:171/2/82-ALC4/2020** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01205/AM21/ | RLA File :07/24/040/00011/AM21/ | Lic.No/Date:0710116359 23.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 310 | **Case No.:172/2/82-ALC4/2020** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01206/AM21/ | RLA File :07/24/040/00012/AM21/ | Lic.No/Date:0710116360 23.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 311 | **Case No.:173/2/82-ALC4/2020** | Party Name:RUBICON RESEARCH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01207/AM21/ | RLA File :03/95/040/01166/AM20/ | Lic.No/Date:0310835813 24.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 312 | **Case No.:175/2/82-ALC4/2020** | Party Name:ORTIN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01209/AM21/ | RLA File :09/24/040/00028/AM21/ | Lic.No/Date:0910068670 24.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 313 | **Case No.:176/2/82-ALC4/2020** | Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01210/AM21/ | RLA File :09/24/040/00036/AM21/ | Lic.No/Date:0910068668 24.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 314 | **Case No.:177/2/82-ALC4/2020** | Party Name:SHILPA MEDICARE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01211/AM21/ | RLA File :07/24/040/00019/AM21/ | Lic.No/Date:0710116370 24.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 315 | **Case No.:174/2/82-ALC4/2020** | Party Name:RUBICON RESEARCH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01208/AM21/ | RLA File :03/95/040/00025/AM21/ | Lic.No/Date:0310835832 25.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 316 | **Case No.:178/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01212/AM21/ | RLA File :03/94/040/00017/AM21/ | Lic.No/Date:0310835866 25.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 317 | **Case No.:179/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01213/AM21/ | RLA File :03/94/040/00022/AM21/ | Lic.No/Date:0310835878 25.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 318 | **Case No.:180/2/82-ALC4/2020** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01214/AM21/ | RLA File :03/94/040/00003/AM21/ | Lic.No/Date:0310835903 25.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 319 | **Case No.:181/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01215/AM21/ | RLA File :03/94/040/00014/AM21/ | Lic.No/Date:0310835905 25.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 320 | **Case No.:182/2/82-ALC4/2020** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01216/AM21/ | RLA File :03/94/040/00005/AM21/ | Lic.No/Date:0310835906 25.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 321 | **Case No.:183/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01217/AM21/ | RLA File :03/94/040/00013/AM21/ | Lic.No/Date:0310835913 25.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 322 | **Case No.:184/2/82-ALC4/2020** | Party Name:S KANT CHEMICALS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01218/AM21/ | RLA File :03/95/040/00024/AM21/ | Lic.No/Date:0310835937 26.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 323 | **Case No.:185/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01219/AM21/ | RLA File :03/94/040/00028/AM21/ | Lic.No/Date:0310835970 26.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 324 | **Case No.:187/2/82-ALC4/2020** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01221/AM21/ | RLA File :05/24/040/00016/AM21/ | Lic.No/Date:0510414054 27.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 325 | **Case No.:188/2/82-ALC4/2020** | Party Name:STYRAX PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01222/AM21/ | RLA File :09/24/040/00021/AM21/ | Lic.No/Date:0910068675 27.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 326 | **Case No.:190/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01224/AM21/ | RLA File :03/94/040/00024/AM21/ | Lic.No/Date:0310836017 27.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 327 | **Case No.:191/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01225/AM21/ | RLA File :03/94/040/00023/AM21/ | Lic.No/Date:0310836018 27.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 328 | **Case No.:192/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01226/AM21/ | RLA File :03/94/040/00021/AM21/ | Lic.No/Date:0310836020 27.04.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Testosterone Topical Solution 30 / 1.5mg / ml Pack Size 110ml Each Actuation delivers : Testosterone USP -- 30mg Also contains Alcohol USP Approx. 49.55% w/v (QS to 100% w/v) | 130000.000 Number | 1 | Testosterone USP | 250.614 kg |
| | | 2 | Alcohol (Ethanol 95% v/v) | 7085.000 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 329 | **Case No.:189/2/82-ALC4/2020** | Party Name:ORTIN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01223/AM21/ | RLA File :09/24/040/00584/AM20/ | Lic.No/Date:0910068680 28.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 330 | **Case No.:193/2/82-ALC4/2020** | Party Name:ARENE LIFE SCIENCES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01227/AM21/ | RLA File :09/24/040/00024/AM21/ | Lic.No/Date:0910068681 28.04.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Oseltamivir Phosphate | 1 kg | 1 | Ethyl(3R,4S,5S)4,5-Epoxy-3-(1-ethylpropoxy)cyclohex-1-ene-1-carboxylate/ (1S,5R,6S)-5-(1-ethypropoxy)-7-oxabicyclo[4.1.0]hept-3-ene-3-carboxylic acid ethyl ester (Oseltamivir Epoxide) | 1.73 kg |
| | | 2 | Sodium Azide | 1.00 kg |
| | | 3 | Acetonitrile | 2.21 kg |
| | | 4 | Dimethyl Formamide | 4.00 kg |
| | | 5 | Isopropyl alcohol | 3.00 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 331 | **Case No.:195/2/82-ALC4/2020** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01229/AM21/ | RLA File :09/24/040/00039/AM21/ | Lic.No/Date:0910068685 28.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 332 | **Case No.:196/2/82-ALC4/2020** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01230/AM21/ | RLA File :09/24/040/00017/AM21/ | Lic.No/Date:0910068686 28.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 333 | **Case No.:197/2/82-ALC4/2020** | Party Name:MEDREICH LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01231/AM21/ | RLA File :07/24/040/00023/AM21/ | Lic.No/Date:0710116385 28.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 334 | **Case No.:199/2/82-ALC4/2020** | Party Name:NEULAND LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01233/AM21/ | RLA File :09/24/040/00045/AM21/ | Lic.No/Date:0910068697 29.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 335 | **Case No.:200/2/82-ALC4/2020** | Party Name:AMI ORGANICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01234/AM21/ | RLA File :52/24/040/00005/AM21/ | Lic.No/Date:5210043384 29.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 336 | **Case No.:201/2/82-ALC4/2020** | Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01235/AM21/ | RLA File :09/24/040/00049/AM21/ | Lic.No/Date:0910068698 29.04.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 337 | **Case No.:222/2/82-ALC4/2020** | Party Name:SWAASA PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01256/AM21/ | RLA File :26/24/040/00001/AM21/ | Lic.No/Date:2610012909 29.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 338 | **Case No.:202/2/82-ALC4/2020** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01236/AM21/ | RLA File :34/24/040/00402/AM20/ | Lic.No/Date:3410046032 30.04.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 339 | **Case No.:203/2/82-ALC4/2020** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01237/AM21/ | RLA File :34/24/040/00386/AM20/ | Lic.No/Date:3410046034 30.04.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 340 | **Case No.:204/2/82-ALC4/2020** | Party Name:DEEPAK PHENOLICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01238/AM21/ | RLA File :34/24/040/00396/AM20/ | Lic.No/Date:3410046035 30.04.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 17.09.2020 has furnished its reply. Deferred for comments of TE. | | | |

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| 341 | **Case No.:205/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01239/AM21/ | RLA File :05/24/040/00020/AM21/ | Lic.No/Date:0510414089 30.04.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 12/82-ALC4/2018 dated 12.12.2018 against advance authorization No. 0510406698 dated 31.05.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Tobramycin 300mg / 5 ml Nebuliser Solution (Each ml contains Tobramycin Ph. Eur. 60 mg) (Equivalent 145.500Kg of Bulk Drug | 1 Number Pack | 1. | Tobramycin | 306 mg / 5 ml pack |

RA concerned may take further necessary action as per above decision of NC.

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| 342 | **Case No.:206/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01240/AM21/ | RLA File :07/24/040/00026/AM21/ | Lic.No/Date:0710116403 30.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 343 | **Case No.:207/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01241/AM21/ | RLA File :07/24/040/00024/AM21/ | Lic.No/Date:0710116404 30.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 344 | **Case No.:208/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01242/AM21/ | RLA File :07/24/040/00025/AM21/ | Lic.No/Date:0710116405 30.04.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 345 | **Case No.:210/2/82-ALC4/2020** | Party Name:REACH GLOBAL INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01244/AM21/ | RLA File :31/83/040/00002/AM21/ | Lic.No/Date:3110067728 01.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 346 | **Case No.:211/2/82-ALC4/2020** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01245/AM21/ | RLA File :09/24/040/00658/AM20/ | Lic.No/Date:0910068709 01.05.2020 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019. | | | |

347

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| **Case No.:212/2/82-ALC4/2020** | Party Name:SUVEN PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| HQ File :01/82/050/01246/AM21/ | RLA File :09/24/040/00050/AM21/ | Lic.No/Date:0910068712 01.05.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 4/82-ALC4/2018 dated 19.06.2018 against advance authorization No. 0910065716 dated 30.11.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| DOXOFYLLINE | 1 kg | 1 | THEOPHYLLINE | 0.80 kg |
| | | 2 | CHLOROACETAL DEHYDE DIMETHYL ACETAL | 0.80 kg |
| | | 3 | POTASSIUM CARBONATE | 0.61 kg |
| | | 4 | METHANOL | 0.63 kg |
| | | 5 | DIMETHYL FORMAMIDE | 0.40 kg |

RA concerned may take further necessary action as per above decision of NC.

348

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| **Case No.:213/2/82-ALC4/2020** | Party Name:SUVEN PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| HQ File :01/82/050/01247/AM21/ | RLA File :09/24/040/00051/AM21/ | Lic.No/Date:0910068713 01.05.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0910068177 dated 13.11.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 1-[2-[5-METHYL-3-(TRIFLUOROMETHYL)-1H-PYRAZOL-1-YL] ACETYL] PIPERIDINE-4-CARBOTHIOAMIDE | 1 kg | 1 | 4-CYANO PYRIDINE | 0.524 kg |
| | | 2 | TERTIARY BUTANOL | 0.488 kg |
| | | 3 | N,N-DIMETHYL FORMAMIDE (DMF) | 2.890 kg |
| | | 4 | ETHYL TRIFLUORO ACETATE | 0.708 kg |
| | | 5 | ACETONE | 0.315 kg |
| | | 6 | HYDRAZINE HYDRATE (80%) | 0.398 kg |
| | | 7 | METHYL TERTIARY BUTYL ETHER | 2.88 kg |

RA concerned may take further necessary action as per above decision of NC.

349

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| **Case No.:214/2/82-ALC4/2020** | Party Name:SUVEN PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| HQ File :01/82/050/01248/AM21/ | RLA File :09/24/040/00052/AM21/ | Lic.No/Date:0910068714 01.05.2020 | |

**Decision:** Deferred for comments of TE.

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| 350 | **Case No.:215/2/82-ALC4/2020** | Party Name:OPTRIX LABORATORIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01249/AM21/ | RLA File :09/24/040/00059/AM21/ | Lic.No/Date:0910068716 01.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 351 | **Case No.:216/2/82-ALC4/2020** | Party Name:FDC LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01250/AM21/ | RLA File :03/94/040/00037/AM21/ | Lic.No/Date:0310836053 01.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 352 | **Case No.:217/2/82-ALC4/2020** | Party Name:KUMAR ORGANIC PRODUCTS LIMITED, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01251/AM21/ | RLA File :07/24/040/00030/AM21/ | Lic.No/Date:0710116410 01.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 353 | **Case No.:218/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01252/AM21/ | RLA File :03/94/040/00036/AM21/ | Lic.No/Date:0310836063 01.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 354 | **Case No.:219/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01253/AM21/ | RLA File :05/24/040/00022/AM21/ | Lic.No/Date:0510414098 04.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 355 | **Case No.:221/2/82-ALC4/2020** | Party Name:THINQ PHARMA-CRO LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01255/AM21/ | RLA File :03/95/040/00035/AM21/ | Lic.No/Date:0310836083 04.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 356 | **Case No.:223/2/82-ALC4/2020** | Party Name:PHAROSE REMEDIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01257/AM21/ | RLA File :18/24/040/00001/AM21/ | Lic.No/Date:1810004344 04.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 357 | **Case No.:224/2/82-ALC4/2020** | Party Name:SUVEN PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01258/AM21/ | RLA File :09/24/040/00056/AM21/ | Lic.No/Date:0910068721 04.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 358 | **Case No.:225/2/82-ALC4/2020** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01259/AM21/ | RLA File :09/24/040/00061/AM21/ | Lic.No/Date:0910068725 04.05.2020 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019. | | | |

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| 359 | **Case No.:228/2/82-ALC4/2020** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01262/AM21/ | RLA File :05/24/040/00021/AM21/ | Lic.No/Date:0510414103 04.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 360 | **Case No.:229/2/82-ALC4/2020** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01263/AM21/ | RLA File :05/24/040/00024/AM21/ | Lic.No/Date:0510414104 04.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 361 | **Case No.:233/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01267/AM21/ | RLA File :03/94/040/00042/AM21/ | Lic.No/Date:0310836089 04.05.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 6/82-ALC4/2019 dated 16.08.2019 against advance authorization No. 0310830168 dated 09.07.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| AZELAIC ACID GEL 15%<br>(Pack Size 50 Grams)<br>(Net Wt. of Azelaic Acid is 2250.00 Kgs.) | 300000.000 Packs | 1 | Azelaic Acid | 2295.00 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 362 | **Case No.:226/2/82-ALC4/2020** | Party Name:ENCEE AROMATICS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01260/AM21/ | RLA File :32/24/040/00002/AM21/ | Lic.No/Date:3210079501 05.05.2020 | |

**Decision:** Deferred for comments of TE.

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| 363 | **Case No.:234/2/82-ALC4/2020** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01268/AM21/ | RLA File :03/94/040/00039/AM21/ | Lic.No/Date:0310836098 05.05.2020 | |

**Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 364 | **Case No.:235/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01269/AM21/ | RLA File :03/94/040/00038/AM21/ | Lic.No/Date:0310836099 05.05.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 365 | **Case No.:236/2/82-ALC4/2020** | Party Name:GLENMARK LIFE SCIENCES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01270/AM21/ | RLA File :03/94/040/00047/AM21/ | Lic.No/Date:0310836118 05.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 366 | **Case No.:227/2/82-ALC4/2020** | Party Name:SUVEN PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01261/AM21/ | RLA File :09/24/040/00065/AM21/ | Lic.No/Date:0910068731 06.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 367 | **Case No.:230/2/82-ALC4/2020** | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01264/AM21/ | RLA File :05/24/040/00025/AM21/ | Lic.No/Date:0510414108 06.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 368 | **Case No.:231/2/82-ALC4/2020** | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01265/AM21/ | RLA File :05/24/040/00026/AM21/ | Lic.No/Date:0510414109 06.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 369 | **Case No.:232/2/82-ALC4/2020** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01266/AM21/ | RLA File :07/24/040/00020/AM21/ | Lic.No/Date:0710116421 06.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 370 | **Case No.:237/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01271/AM21/ | RLA File :07/24/040/00032/AM21/ | Lic.No/Date:0710116423 06.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 371 | **Case No.:238/2/82-ALC4/2020** | Party Name:S.KANT HEALTHCARE LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01272/AM21/ | RLA File :03/95/040/00715/AM20/ | Lic.No/Date:0310836133 07.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| **Case No.:239/2/82-ALC4/2020** | Party Name:CADILA HEALTHCARE LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| HQ File :01/82/050/01273/AM21/ | RLA File :08/24/040/00391/AM20/ | Lic.No/Date:0810147721 08.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | AZELASTINE HYDROCHLORIDE NASAL SPRAY 137 MCG (30 ML BOTTLE) (EACH ML CONTAIN 1 MG OF AZELASTINE HYDROCHLORIDE USP) (ACTIVE INGREDIENT : AZELASTINE HYDROCHLORIDE USP - NET WEIGHT 8.240 KGS.) & (RELEVENT PACKING MATERIAL IN FINISHED FORM - NET NOS. 274673) | 1 Number | 1 | AZELASTINE HYDROCHLORIDE USP | 30.60 mg |
| | | | 2 | 30 CC HDPE 18 MM BOTTLE NS (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 1%) | Relevant as per packing policy |
| | | | 3 | PUMP/ACTUATOR/CLIP (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 1%) | Relevant as per packing policy |
| 2 | AZELASTINE HYDROCHLORIDE NASAL SPRAY 205.5 MCG (30 ML BOTTLE) (EACH ML CONTAIN 1.5 MG OF AZELASTINE HYDROCHLORIDE USP) (ACTIVE INGREDIENT : AZELASTINE HYDROCHLORIDE USP - NET WEIGHT 12.360 KGS.) & (RELEVENT PACKING MATERIAL IN FINISHED FORM - NET NOS. 274673) | 1 Number | 1 | AZELASTINE HYDROCHLORIDE USP | 45.90 mg |
| | | | 2 | 30 CC HDPE 18 MM BOTTLE NS (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 1%) | Relevant as per packing policy |
| | | | 3 | PUMP/ACTUATOR/CLIP (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 1%) | Relevant as per packing policy |

RA concerned may take further necessary action as per above decision of NC.

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| 373 | **Case No.:240/2/82-ALC4/2020** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01274/AM21/ | RLA File :05/24/040/00029/AM21/ | Lic.No/Date:0510414133 08.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 374 | **Case No.:241/2/82-ALC4/2020** | Party Name:ACME GENERICS LLP | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Withdrawn** |
| | HQ File :01/82/050/01275/AM21/ | RLA File :30/24/040/00132/AM20/ | Lic.No/Date:3010105166 08.05.2020 | |
| | **Decision:** The firm vide letter dated **26.09.2020** has informed that they are surrendering the subject Advance Authorization as it was unutilized.<br><br>The Committee considered the above e-mail of firm and it was decided to **withdraw** the case.<br><br>RA concerned may verify the same and take further necessary action as per policy / procedures. | | | |

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| 375 | **Case No.:242/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01276/AM21/ | RLA File :03/94/040/01058/AM20/ | Lic.No/Date:0310836157 11.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 376 | **Case No.:243/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01277/AM21/ | RLA File :03/94/040/00043/AM21/ | Lic.No/Date:0310836158 11.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 377 | **Case No.:244/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01278/AM21/ | RLA File :03/94/040/00051/AM21/ | Lic.No/Date:0310836159 11.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 378 | **Case No.:245/2/82-ALC4/2020** | Party Name:PORUS LABORATORIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01279/AM21/ | RLA File :09/24/040/00063/AM21/ | Lic.No/Date:0910068738 11.05.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0910068142 dated 30.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP) | 1 kg | 1 | PHTHALIC ANHYDRIDE | 0.927 kg |
| | | 2 | PHENOL | 1.145 kg |
| | | 3 | ZINC CHLORIDE | 0.104 kg |
| | | 4 | ANILINE | 0.596 kg |
| | | 5 | METHANOL | 0.715 kg |
| | | 6 | ACTIVATED CARBON | 0.100 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 379 | **Case No.:246/2/82-ALC4/2020** | Party Name:SAGA LIFESCIENCES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01280/AM21/ | RLA File :08/24/040/00018/AM21/ | Lic.No/Date:0810147725 11.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| DIFLAH 500 (Diosmin and Hesperidin Tablets 500mg) | 1 Number Tablet | 1 | DIOSMIN + HESPERIDIN 9:1 | 510.00 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 380 | **Case No.:247/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01281/AM21/ | RLA File :34/24/040/00015/AM21/ | Lic.No/Date:3410046053 11.05.2020 | |

**Decision:** Deferred for comments of TE.

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| 381 | **Case No.:248/2/82-** | Party Name:NEOGEN | Meet No/Date:5/82- | **Status:** |

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| | **ALC4/2020** | CHEMICALS LIMITED | ALC4/2020<br>09.10.2020 | **Approved** |
| | HQ File<br>:01/82/050/01282/AM21/ | RLA File<br>:03/95/040/00064/AM21/ | Lic.No/Date:0310836170<br>11.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 1-BROMO-4-FLUOROBENZENE | 1 kg | 1 | FLUOROBENZENE | 0.80 kg |
| | | 2 | LIQUID BROMINE | 1.32 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 382 | **Case No.:249/2/82-ALC4/2020** | Party Name:SHREE BANKEY BEHARI LAL FLAVORS | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01283/AM21/ | RLA File<br>:05/24/040/00039/AM21/ | Lic.No/Date:0510414144<br>11.05.2020 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Quantity and commercial value of Terpenes obtained in the manufacturing process.**

**(ii) Production / Consumption data for last two years duly certified by GST authorities for item of export.**

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| 383 | **Case No.:250/2/82-ALC4/2020** | Party Name:MEDREICH LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Approved** |
| | HQ File<br>:01/82/050/01284/AM21/ | RLA File<br>:07/24/040/00037/AM21/ | Lic.No/Date:0710116438<br>11.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Doxazosin 4mg Tablets (200546064 NO) | 972.247 kg | 1 | Doxazosin Mesilate Ph.Eur COS | 991.692 kg |
| Doxazosin 2mg Tablets (3360100 NO) | 8.145 kg | 1 | Doxazosin Mesilate Ph.Eur COS | 8.308 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 384 | **Case No.:251/2/82-ALC4/2020** | Party Name:OPTRIX LABORATORIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01285/AM21/ | RLA File<br>:09/24/040/00064/AM21/ | Lic.No/Date:0910068743<br>12.05.2020 | |

**Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 385 | **Case No.:252/2/82-ALC4/2020** | Party Name:JODAS EXPOIM PVT.LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01286/AM21/ | RLA File :09/24/040/00077/AM21/ | Lic.No/Date:0910068744 12.05.2020 | |
| | **Decision:** The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019. | | | |

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| 386 | **Case No.:253/2/82-ALC4/2020** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01287/AM21/ | RLA File :31/83/040/00004/AM21/ | Lic.No/Date:3110067731 12.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 387 | **Case No.:254/2/82-ALC4/2020** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01288/AM21/ | RLA File :31/83/040/00005/AM21/ | Lic.No/Date:3110067732 12.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 388 | **Case No.:257/2/82-ALC4/2020** | Party Name:RUBICON RESEARCH PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01291/AM21/ | RLA File :03/95/040/00062/AM21/ | Lic.No/Date:0310836183 13.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 389 | **Case No.:258/2/82-ALC4/2020** | Party Name:MATRIX FINE SCIENCES PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01292/AM21/ | RLA File :03/95/040/00056/AM21/ | Lic.No/Date:0310836184 13.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 390 | **Case No.:255/2/82-ALC4/2020** | Party Name:SWISS PARENTERALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01289/AM21/ | RLA File :08/24/040/00025/AM21/ | Lic.No/Date:0810147772 15.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 391 | **Case No.:256/2/82-ALC4/2020** | Party Name:SWISS PARENTERALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01290/AM21/ | RLA File :08/24/040/00024/AM21/ | Lic.No/Date:0810147773 15.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 392 | **Case No.:260/2/82-ALC4/2020** | Party Name:FINE ORGANIC INDUSTRIES, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01294/AM21/ | RLA File :03/94/040/00069/AM21/ | Lic.No/Date:0310836203 15.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| GLYCERYL MONO LAURATE (GML) | 140000.000 kg | 1 | LAURIC ACID | 103320.000 kg |
| | | 2 | GLYCERINE | 47460.000 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 393 | **Case No.:261/2/82-ALC4/2020** | Party Name:OLIVE HEALTHCARE | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01295/AM21/ | RLA File :03/95/040/00069/AM21/ | Lic.No/Date:0310836213 15.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 394 | **Case No.:262/2/82-ALC4/2020** | Party Name:U K AROMATICS & CHEMICALS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01296/AM21/ | RLA File :03/95/040/00068/AM21/ | Lic.No/Date:0310836217 15.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 395 | **Case No.:263/2/82-ALC4/2020** | Party Name:ZIM LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01297/AM21/ | RLA File :03/95/040/00078/AM21/ | Lic.No/Date:0310836218 15.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 396 | **Case No.:264/2/82-ALC4/2020** | Party Name:FDC LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01298/AM21/ | RLA File :03/94/040/00067/AM21/ | Lic.No/Date:0310836223 15.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 397 | **Case No.:265/2/82-ALC4/2020** | Party Name:NIFTY LABS PVT LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01299/AM21/ | RLA File :09/24/040/00084/AM21/ | Lic.No/Date:0910068761 18.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 398 | **Case No.:266/2/82-ALC4/2020** | Party Name:INNOVARE LABS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01300/AM21/ | RLA File :09/24/040/00072/AM21/ | Lic.No/Date:0910068763 18.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 399 | **Case No.:267/2/82-ALC4/2020** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01301/AM21/ | RLA File :31/83/040/00006/AM21/ | Lic.No/Date:3110067737 18.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 400 | **Case No.:268/2/82-ALC4/2020** | Party Name:AVIK PHARMACEUTICAL LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01302/AM21/ | RLA File :03/94/040/00055/AM21/ | Lic.No/Date:0310836234 18.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| METHYLPREDNISOLONE USP/BP/EP | 1 kg | 1 | 6A-METHYL-11B,17A-DIHYDROXY-1,4- DIENE-PREGNA-3,20-DIONE | 1.298 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 401 | **Case No.:276/2/82-ALC4/2020** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01310/AM21/ | RLA File :31/83/040/00008/AM21/ | Lic.No/Date:3110067739 19.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 402 | **Case No.:277/2/82-ALC4/2020** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01311/AM21/ | RLA File :31/83/040/00007/AM21/ | Lic.No/Date:3110067740 19.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| | **Case No.:269/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01303/AM21/ | RLA File :03/94/040/00062/AM21/ | Lic.No/Date:0310836260 20.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE) | 1 kg | 1 | MEROPENEM NON-STERILE (MEROPENEM TRIHYDRATE NON-STERILE) | 0.958 kg |
| | | 2 | PACKING MATERIAL:ALUMINIUM CANISTER(10KG)/ALU.BOT.ANO.2 M(20L000T.8020XY)(ONE SET CONT.ONE CAN./ALU.BOTL.ANO.+IN LID+ | Relevant as per packing policy |

RA concerned may take further necessary action as per above decision of NC.

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| 404 | **Case No.:270/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01304/AM21/ | RLA File :03/94/040/00071/AM21/ | Lic.No/Date:0310836264 20.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 405 | **Case No.:271/2/82-ALC4/2020** | Party Name:RAJASTHAN | Meet No/Date:5/82- | **Status:** |

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| | | ANTIBIOTICS LTD | ALC4/2020<br>09.10.2020 | **Deferred** |
| | HQ File<br>:01/82/050/01305/AM21/ | RLA File<br>:05/24/040/00056/AM21/ | Lic.No/Date:0510414210<br>20.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019 | | | |

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| 406 | **Case No.:278/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LTD. | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01312/AM21/ | RLA File<br>:03/94/040/00077/AM21/ | Lic.No/Date:0310836269<br>20.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 407 | **Case No.:279/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01313/AM21/ | RLA File<br>:03/94/040/00082/AM21/ | Lic.No/Date:0310836283<br>20.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 408 | **Case No.:272/2/82-ALC4/2020** | Party Name:VERVE HUMAN CARE LABORATORIES | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Approved** |
| | HQ File<br>:01/82/050/01306/AM21/ | RLA File<br>:05/24/040/00014/AM21/ | Lic.No/Date:0510414216<br>21.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Import items | Qty. |
|---|---|---|---|---|
| 1 | Inj. Labetalol HCL 5mg/ml, 20 ml Ampoule | 1 Number | Labetalol HCL (For Inj. Use) | 105 mg / 20 ml Ampoule |
| 2 | Tab. Labetalol HCL 100 mg | 1 Number | Labetalol HCL | 102 mg / 100 mg Tablet |

RA concerned may take further necessary action as per above decision of NC.

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| 409 | **Case No.:280/2/82-ALC4/2020** | Party Name:VEKO CARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01314/AM21/ | RLA File<br>:31/83/040/00009/AM21/ | Lic.No/Date:3110067742<br>21.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 410 | **Case No.:295/2/82-ALC4/2020** | Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01329/AM21/ | RLA File :03/94/040/00085/AM21/ | Lic.No/Date:0310836308 21.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 411 | **Case No.:281/2/82-ALC4/2020** | Party Name:OPES HEALTH CARE PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01315/AM21/ | RLA File :08/24/040/00394/AM20/ | Lic.No/Date:0810147815 22.05.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) Copy of DML.** | | | |

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| 412 | **Case No.:282/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01316/AM21/ | RLA File :07/24/040/00046/AM21/ | Lic.No/Date:0710116483 22.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 413 | **Case No.:283/2/82-ALC4/2020** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01317/AM21/ | RLA File :07/24/040/00048/AM21/ | Lic.No/Date:0710116485 22.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 414 | **Case No.:284/2/82-ALC4/2020** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01318/AM21/ | RLA File :07/24/040/00049/AM21/ | Lic.No/Date:0710116486 22.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 415 | **Case No.:286/2/82-ALC4/2020** | Party Name:AMI ORGANICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01320/AM21/ | RLA File :52/24/040/00007/AM21/ | Lic.No/Date:5210043401 22.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 416 | **Case No.:287/2/82-ALC4/2020** | Party Name:BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01321/AM21/ | RLA File :31/83/040/00001/AM21/ | Lic.No/Date:3110067744 26.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 417 | **Case No.:288/2/82-ALC4/2020** | Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01322/AM21/ | RLA File :09/24/040/00632/AM20/ | Lic.No/Date:0910068801 26.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 418 | **Case No.:289/2/82-ALC4/2020** | Party Name:NATURAL & ESSENTIAL OILS PVT.LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01323/AM21/ | RLA File :07/24/040/00051/AM21/ | Lic.No/Date:0710116493 26.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 419 | **Case No.:290/2/82-ALC4/2020** | Party Name:NOVEL NUTRIENTS PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01324/AM21/ | RLA File :07/24/040/00038/AM21/ | Lic.No/Date:0710116493 26.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 420 | **Case No.:293/2/82-ALC4/2020** | Party Name:BIOXERA PHARMA PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01327/AM21/ | RLA File :03/94/040/00079/AM21/ | Lic.No/Date:0310836357 26.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| BENFOTIAMINE | 1 kg | 1 | THIAMINE HYDROCHLORIDE (VITAMIN B1) | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 421 | **Case No.:294/2/82-ALC4/2020** | Party Name:NEW ALLIANCE DYE CHEM PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01328/AM21/ | RLA File :03/95/040/00081/AM21/ | Lic.No/Date:0310836368 26.05.2020 | |

**Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 422 | **Case No.:291/2/82-ALC4/2020** | Party Name:VERVE HUMAN CARE LABORATORIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01325/AM21/ | RLA File :05/24/040/00028/AM21/ | Lic.No/Date:0510414258 27.05.2020 | |

**Decision:** Deferred for comments of TE.

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| 423 | **Case No.:296/2/82-ALC4/2020** | Party Name:ALPHAMED FORMULATIONS P LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01330/AM21/ | RLA File :09/24/040/00605/AM20/ | Lic.No/Date:0910068804 27.05.2020 | |

**Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 424 | **Case No.:297/2/82-ALC4/2020** | Party Name:VERVE HUMAN CARE LABORATORIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01331/AM21/ | RLA File :05/24/040/00032/AM21/ | Lic.No/Date:0510414268 27.05.2020 | |

**Decision:** Deferred for comments of TE.

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| 425 | **Case No.:298/2/82-ALC4/2020** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01332/AM21/ | RLA File :09/24/040/00066/AM21/ | Lic.No/Date:0910068809 27.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 426 | **Case No.:301/2/82-ALC4/2020** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01335/AM21/ | RLA File :07/24/040/00053/AM21/ | Lic.No/Date:0710116510 27.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| | **Case No.:299/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01333/AM21/ | RLA File :03/94/040/00107/AM21/ | Lic.No/Date:0310836407 28.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Rinza Sip for Children (Flavours Raspberry/ other flavours). Each sachet of 3gm contains Paracetamol BP - 280mg. Net content- 2038.84 Kgs | 7281560.000 Number | 1 | Paracetamol BP | 2059.22 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 428 | **Case No.:300/2/82-ALC4/2020** | Party Name:DELTA FINOCHEM PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01334/AM21/ | RLA File :03/94/040/00112/AM21/ | Lic.No/Date:0310836419 29.05.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 429 | **Case No.:302/2/82-ALC4/2020** | Party Name:SUPERMINT EXPORTS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01336/AM21/ | RLA File :05/24/040/00071/AM21/ | Lic.No/Date:0510414288 29.05.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 430 | **Case No.:303/2/82-ALC4/2020** | Party Name:SYNNAT PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01337/AM21/ | RLA File :02/24/040/00012/AM21/ | Lic.No/Date:0210209889 29.05.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Noscapine BP USP Ph.Eur JP CP/Noscapine Hydrochloride BP Ph.Eur | 1 kg | 1 | Noscapine Crude Content 95% | 1.10 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 431 | **Case No.:304/2/82-ALC4/2020** | Party Name:TADIMETY AROMATICS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01338/AM21/ | RLA File :07/24/040/00054/AM21/ | Lic.No/Date:0710116526 29.05.2020 | |

**Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019.

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| 432 | **Case No.:308/2/82-ALC4/2020** | Party Name:PIRAMAL ENTERPRISES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01342/AM21/ | RLA File :03/95/040/00075/AM21/ | Lic.No/Date:0310836467 01.06.2020 | |

**Decision:** Deferred for comments of TE.

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| 433 | **Case No.:309/2/82-ALC4/2020** | Party Name:CLARIANT INDIA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01343/AM21/ | RLA File :03/94/040/00110/AM21/ | Lic.No/Date:0310836469 01.06.2020 | |

**Decision:** Deferred for comments of TE.

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| 434 | **Case No.:305/2/82-ALC4/2020** | Party Name:BROOKS LABORATORIES LTD., | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01339/AM21/ | RLA File :30/24/040/00010/AM21/ | Lic.No/Date:3010105213 02.06.2020 | |

**Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited.

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| 435 | **Case No.:306/2/82-ALC4/2020** | Party Name:ALPA | Meet No/Date:5/82- | **Status:** |

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| | | LABORATORIES LTD., | ALC4/2020<br>09.10.2020 | **Deferred** |
| | HQ File<br>:01/82/050/01340/AM21/ | RLA File<br>:56/24/040/00004/AM21/ | Lic.No/Date:5610005886<br>03.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 436 | **Case No.:307/2/82-ALC4/2020** | Party Name:PHAROSE REMEDIES LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01341/AM21/ | RLA File<br>:18/24/040/00002/AM21/ | Lic.No/Date:1810004351<br>03.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 437 | **Case No.:310/2/82-ALC4/2020** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Deferred** |
| | HQ File<br>:01/82/050/01344/AM21/ | RLA File<br>:31/83/040/00011/AM21/ | Lic.No/Date:3110067749<br>03.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| **Case No.:311/2/82-ALC4/2020** | Party Name:VEERAL ADDITIVES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020<br>09.10.2020 | **Status: Approved** |
| HQ File<br>:01/82/050/01345/AM21/ | RLA File<br>:03/95/040/00112/AM21/ | Lic.No/Date:0310836486<br>04.06.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| VEENOX 1010 (Penta-Erythritol Tetrakis (3,(3,5-ditertiary-butyl-4-hydroxy Phenyl Propionate)) | 1 kg | 1 | 2 ,6 Di tertiary Butyl Phenol | 0.824 kg |
| | | 2 | Methyl Acrylate | 0.364 kg |
| | | 3 | Pentaerythrilol | 0.1216 kg |
| | | 4 | Lithium Amide | 0.001 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 439 | **Case No.:312/2/82-ALC4/2020** | Party Name:VEERAL ADDITIVES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01346/AM21/ | RLA File :03/95/040/00113/AM21/ | Lic.No/Date:0310836487 04.06.2020 | |

**Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

**(i) Quantity of export in kgs.**
**(ii) % yield at each stage of manufacturing.**
**(iii) Use of stearyl Alcohol in manufacturing.**
**(iv) Total recovery of Methanol and its commercial value.**

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| 440 | **Case No.:314/2/82-ALC4/2020** | Party Name:BLISS GVS PHARMA LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01348/AM21/ | RLA File :03/94/040/00114/AM21/ | Lic.No/Date:0310836511 04.06.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Recticin - 100 mg Suppository/ Gmeth -100 mg Suppository/ Indometacina - 100 mg Suppository. (Net Contain of INDOMETHACIN PH EUR (MICRONIZED) - 33.33 KGS) | 1 Number | 1 | INDOMETHACIN PH EUR (MICRONIZED) | 102 mg / 100 mg Suppository |

RA concerned may take further necessary action as per above decision of NC.

441

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| **Case No.:316/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| HQ File :01/82/050/01350/AM21/ | RLA File :03/94/040/00130/AM21/ | Lic.No/Date:0310836517 04.06.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310831649 dated 19.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Sl. No. | Export Product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Lamotrigine Tablets CD 25mg (Pack size 100 Tabs.) (Net Wt. of Lamotrigine is 400.000 Kgs.) | 1 Number | 1 | Lamotrigine | 25.50 mg / 25 mg tablet |
| 2 | Lamotrigine Tablets CD 5mg (Pack size 100 Tabs.) (Net Wt. of Lamotrigine is 100.000 Kgs.) | 1 Number | 1 | Lamotrigine | 5.10 mg / 5 mg tablet |

RA concerned may take further necessary action as per above decision of NC.

442

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| **Case No.:317/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| HQ File :01/82/050/01351/AM21/ | RLA File :03/94/040/00131/AM21/ | Lic.No/Date:0310836518 04.06.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Sl. No. | Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|---|
| 1 | Drospirenone and Ethinyl Estradiol Tablets (YASMIN) 3 mg / 0.03 mg (Pack 3 x 28s) (Net wt of Drospirenone USP (Micronized) is 49.140 Kgs) | 260000.000 Number | 1 | Drospirenone USP (Micronized) | 108.50 kg |
| 2 | Drospirenone and Ethinyl Estradiol Tablets (YAZ) 3 mg / 0.02 mg ( Pack 3 x 28s) (Net wt of Drospirenone USP (Micronized) is 57.240 Kgs) | 265000.000 Number | | | |

RA concerned may take further necessary action as per above decision of NC.

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| 443 | **Case No.:318/2/82-ALC4/2020** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01352/AM21/ | RLA File :07/24/040/00060/AM21/ | Lic.No/Date:0710116553 04.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 444 | **Case No.:319/2/82-ALC4/2020** | Party Name:SIGMA LABORATORIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01353/AM21/ | RLA File :03/95/040/00080/AM21/ | Lic.No/Date:0310836524 05.06.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| PROBENECID TABLETS-500MG BRAND NAME : PRO-CID / PROBENECID-AFT | 1 No. Tablet | 1 | PROBENECIDUSP | 510.00 mg |

RA concerned may take further necessary action as per above decision of NC.

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| 445 | **Case No.:320/2/82-ALC4/2020** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01354/AM21/ | RLA File :09/24/040/00069/AM21/ | Lic.No/Date:0910068850 05.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 446 | **Case No.:321/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01355/AM21/ | RLA File :05/24/040/00082/AM21/ | Lic.No/Date:0510414338 05.06.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 447 | **Case No.:322/2/82-ALC4/2020** | Party Name:LUPIN LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Withdrawn** |
| | HQ File :01/82/050/01356/AM21/ | RLA File :03/95/040/00108/AM21/ | Lic.No/Date:0310836552 05.06.2020 | |
| | **Decision:** The firm vide **18.09.2020** informed that the subject advance authorization was issued under Non-Infringing Process (Para 4.07A of HBP Vol. I).<br><br>The Committee considered the above e-mail of firm and it was decided to **withdraw** the case.<br><br>RA concerned may verify the same and take further necessary action as per policy / procedures. | | | |

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| 448 | **Case No.:323/2/82-ALC4/2020** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01357/AM21/ | RLA File :09/24/040/00131/AM21/ | Lic.No/Date:0910068853 08.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 449 | **Case No.:324/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01358/AM21/ | RLA File :03/94/040/00120/AM21/ | Lic.No/Date:0310836566 08.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 450 | **Case No.:325/2/82-ALC4/2020** | Party Name:GLENMARK LIFE SCIENCES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01359/AM21/ | RLA File :03/94/040/00135/AM21/ | Lic.No/Date:0310836569 08.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 451 | **Case No.:326/2/82-ALC4/2020** | Party Name:KUSUMA PHARMA | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01360/AM21/ | RLA File :03/94/040/00115/AM21/ | Lic.No/Date:0310836572 08.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 452 | **Case No.:328/2/82-ALC4/2020** | Party Name:AMI ORGANICS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01362/AM21/ | RLA File :52/24/040/00013/AM21/ | Lic.No/Date:5210043424 08.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 453 | **Case No.:329/2/82-ALC4/2020** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01363/AM21/ | RLA File :52/24/040/00004/AM21/ | Lic.No/Date:5210043426 08.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 454 | **Case No.:331/2/82-ALC4/2020** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01365/AM21/ | RLA File :52/24/040/00003/AM21/ | Lic.No/Date:5210043427 09.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 455 | **Case No.:332/2/82-ALC4/2020** | Party Name:INDO AMINES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01366/AM21/ | RLA File :03/94/040/00141/AM21/ | Lic.No/Date:0310836585 09.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 456 | **Case No.:333/2/82-ALC4/2020** | Party Name:STENORA PHARMA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01367/AM21/ | RLA File :03/95/040/00129/AM21/ | Lic.No/Date:0310836598 09.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 457 | **Case No.:334/2/82-ALC4/2020** | Party Name:CADILA HEALTHCARE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01368/AM21/ | RLA File :08/24/040/00049/AM21/ | Lic.No/Date:0810147921 09.06.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br><br>**(i) COA of imported NYSTATIN from foreign supplier.** | | | |

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| 458 | **Case No.:335/2/82-ALC4/2020** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01369/AM21/ | RLA File :09/24/040/00044/AM21/ | Lic.No/Date:0910068857 09.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 459 | **Case No.:336/2/82-ALC4/2020** | Party Name:OC SPECIALITIES PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01370/AM21/ | RLA File :03/95/040/00138/AM21/ | Lic.No/Date:0310836618 10.06.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| 3-CHLORO-2-HYDRAZINO PYRIDINE (CHAP) | 1 kg | 1 | 2,3 DICHLORO PYRIDINE | 1.150 kg |
| | | 2 | HYDRAZINE HYDRATE 100 % | 0.933 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 460 | **Case No.:337/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01371/AM21/ | RLA File :03/94/040/00143/AM21/ | Lic.No/Date:0310836623 10.06.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 461 | **Case No.:338/2/82-ALC4/2020** | Party Name:MANGALAM INTERMIDIATES, | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01372/AM21/ | RLA File :52/21/040/00033/AM21/ | Lic.No/Date:5210043430 10.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 462 | **Case No.:339/2/82-ALC4/2020** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01373/AM21/ | RLA File :05/24/040/00078/AM21/ | Lic.No/Date:0510414372 11.06.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 4/82-ALC4/2018 dated 19.06.2018 against advance authorization No. 0510405555 dated 07.02.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Piperacillin and Tazobactum Sodium Sterile (8:1) | 1 kg | 1 | PIPERACILLIN ACID | 0.891 kg |
| | | 2 | TAZOBACTAM ACID | 0.109 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 463 | **Case No.:340/2/82-ALC4/2020** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01374/AM21/ | RLA File :05/24/040/00100/AM21/ | Lic.No/Date:0510414377 11.06.2020 | |
| | **Decision:** Reminder sent to firm on 23.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. | | | |

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| 464 | **Case No.:341/2/82-ALC4/2020** | Party Name:TADIMETY AROMATICS PVT. LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01375/AM21/ | RLA File :07/24/040/00067/AM21/ | Lic.No/Date:0710116585 11.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 465 | **Case No.:342/2/82-ALC4/2020** | Party Name:AARTI DRUGS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01376/AM21/ | RLA File :03/94/040/01084/AM20/ | Lic.No/Date:0310836635 11.06.2020 | |
| | **Decision:** Reminder sent to firm on 19.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 466 | **Case No.:343/2/82-ALC4/2020** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01377/AM21/ | RLA File :03/94/040/00119/AM21/ | Lic.No/Date:0310836651 12.06.2020 | |
| | **Decision:** Reminder sent to firm on 10.08.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 467 | **Case No.:344/2/82-ALC4/2020** | Party Name:VANDANA LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01378/AM21/ | RLA File :09/24/040/00127/AM21/ | Lic.No/Date:0910068863 12.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 468 | **Case No.:346/2/82-ALC4/2020** | Party Name:MR CHEMIE INDIA PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01380/AM21/ | RLA File :09/24/040/00129/AM21/ | Lic.No/Date:0910068864 12.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 469 | **Case No.:347/2/82-ALC4/2020** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01381/AM21/ | RLA File :03/94/040/00161/AM21/ | Lic.No/Date:0310836661 15.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 470 | **Case No.:348/2/82-ALC4/2020** | Party Name:KOPRAN RESEARCH LABORATORIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01382/AM21/ | RLA File :03/94/040/00156/AM21/ | Lic.No/Date:0310836662 15.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 471 | **Case No.:349/2/82-ALC4/2020** | Party Name:TIDE INDUSTRIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01383/AM21/ | RLA File :34/24/040/00053/AM21/ | Lic.No/Date:3410046153 15.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 472 | **Case No.:350/2/82-ALC4/2020** | Party Name:FDC LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01384/AM21/ | RLA File :03/94/040/00160/AM21/ | Lic.No/Date:0310836666 15.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 473 | **Case No.:352/2/82-ALC4/2020** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01386/AM21/ | RLA File :52/24/040/00017/AM21/ | Lic.No/Date:5210043441 16.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 474 | **Case No.:351/2/82-ALC4/2020** | Party Name:GLENMARK PHARMACEUTICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01385/AM21/ | RLA File :03/94/040/00167/AM21/ | Lic.No/Date:0310836705 17.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 475 | **Case No.:353/2/82-ALC4/2020** | Party Name:BIOLOGICAL E LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01387/AM21/ | RLA File :09/24/040/00637/AM20/ | Lic.No/Date:0910068881 17.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 476 | **Case No.:354/2/82-ALC4/2020** | Party Name:MAKCUR LABORATORIES LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01388/AM21/ | RLA File :08/24/040/00062/AM21/ | Lic.No/Date:0810147963 17.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 477 | **Case No.:355/2/82-ALC4/2020** | Party Name:VERVE HUMAN CARE LABORATORIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01389/AM21/ | RLA File :05/24/040/00027/AM21/ | Lic.No/Date:0510414412 17.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 478 | **Case No.:356/2/82-ALC4/2020** | Party Name:VERVE HUMAN CARE LABORATORIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01390/AM21/ | RLA File :05/24/040/00098/AM21/ | Lic.No/Date:0510414419 17.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 479 | **Case No.:357/2/82-ALC4/2020** | Party Name:CONVERGENCE CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01391/AM21/ | RLA File :34/24/040/00047/AM21/ | Lic.No/Date:3410046157 17.06.2020 | |
| | **Decision:** The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, followed by Reminder on 04.09.2020:<br><br>**(i) Certificate from independent Chemical Engineer indicating essentiality of this type of Catalyst in Fluorniation Reaction.**<br>**(ii) Whether the Catalyst is used for single charge or can be recharged after regeneration.**<br><br>In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected. | | | |

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| 480 | **Case No.:358/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01392/AM21/ | RLA File :03/94/040/00097/AM21/ | Lic.No/Date:0310836716 17.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 481 | **Case No.:360/2/82-ALC4/2020** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01394/AM21/ | RLA File :09/24/040/00169/AM21/ | Lic.No/Date:0910068886 18.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 482 | **Case No.:361/2/82-ALC4/2020** | Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01395/AM21/ | RLA File :09/24/040/00628/AM20/ | Lic.No/Date:0910068890 18.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 483 | **Case No.:362/2/82-ALC4/2020** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01396/AM21/ | RLA File :03/94/040/00172/AM21/ | Lic.No/Date:0310836729 18.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 484 | **Case No.:363/2/82-ALC4/2020** | Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01397/AM21/ | RLA File :03/94/040/00169/AM21/ | Lic.No/Date:0310836740 18.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 485 | **Case No.:364/2/82-ALC4/2020** | Party Name:VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01398/AM21/ | RLA File :03/95/040/00137/AM21/ | Lic.No/Date:0310836741 18.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 486 | **Case No.:365/2/82-ALC4/2020** | Party Name:HALDIA PETROCHEMICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01399/AM21/ | RLA File :02/24/040/00027/AM21/ | Lic.No/Date:0210209928 18.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 487 | **Case No.:366/2/82-ALC4/2020** | Party Name:HALDIA PETROCHEMICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01400/AM21/ | RLA File :02/24/040/00028/AM21/ | Lic.No/Date:0210209929 18.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 488 | **Case No.:367/2/82-ALC4/2020** | Party Name:ORTIN LABORATORIES LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01401/AM21/ | RLA File :09/24/040/00116/AM21/ | Lic.No/Date:0910068892 18.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 489 | **Case No.:368/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01402/AM21/ | RLA File :03/94/040/00166/AM21/ | Lic.No/Date:0310836755 19.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 490 | **Case No.:369/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01403/AM21/ | RLA File :03/94/040/00176/AM21/ | Lic.No/Date:0310836757 19.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 491 | **Case No.:370/2/82-ALC4/2020** | Party Name:VERVE HUMAN CARE LABORATORIES | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01404/AM21/ | RLA File :05/24/040/00070/AM21/ | Lic.No/Date:0510414451 19.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 492 | **Case No.:371/2/82-ALC4/2020** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01405/AM21/ | RLA File :52/24/040/00016/AM21/ | Lic.No/Date:5210043443 19.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 493 | **Case No.:372/2/82-ALC4/2020** | Party Name:BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01406/AM21/ | RLA File :31/83/040/00021/AM21/ | Lic.No/Date:3110067767 22.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 494 | **Case No.:373/2/82-ALC4/2020** | Party Name:PIRAMAL ENTERPRISES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01407/AM21/ | RLA File :03/95/040/00153/AM21/ | Lic.No/Date:0310836784 22.06.2020 | |
| | **Decision:** The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:<br>**(i) Quantity of export does not match with import requirement. Please give justification for that.** | | | |

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| 495 | **Case No.:374/2/82-ALC4/2020** | Party Name:YASHO INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01408/AM21/ | RLA File :03/95/040/00168/AM21/ | Lic.No/Date:0310836789 22.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 496 | **Case No.:375/2/82-ALC4/2020** | Party Name:AETHER INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01409/AM21/ | RLA File :52/24/040/00018/AM21/ | Lic.No/Date:5210043446 23.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 497 | **Case No.:376/2/82-ALC4/2020** | Party Name:BIOXERA PHARMA PVT LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01410/AM21/ | RLA File :03/94/040/00175/AM21/ | Lic.No/Date:0310836812 23.06.2020 | |

**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| BENFOTIAMINE | 1 kg | 1 | THIAMINE HYDROCHLORIDE (VITAMIN B1) | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 498 | **Case No.:377/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01411/AM21/ | RLA File :34/24/040/00069/AM21/ | Lic.No/Date:3410046168 23.06.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 499 | **Case No.:378/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01412/AM21/ | RLA File :34/24/040/00067/AM21/ | Lic.No/Date:3410046169 23.06.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 500 | **Case No.:379/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01413/AM21/ | RLA File :34/24/040/00068/AM21/ | Lic.No/Date:3410046170 23.06.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 501 | **Case No.:380/2/82-ALC4/2020** | Party Name:AMI LIFE SCIENCES PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Approved** |
| | HQ File :01/82/050/01414/AM21/ | RLA File :34/24/040/00066/AM21/ | Lic.No/Date:3410046171 23.06.2020 | |

**Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 3410044289 dated 29.06.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

| Export product | Qty. | Sl. No. | Import items | Qty. |
|---|---|---|---|---|
| Benfotiamine | 1 kg | 1 | Thiamine Hydrochloride | 0.922 kg |

RA concerned may take further necessary action as per above decision of NC.

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| 502 | **Case No.:381/2/82-ALC4/2020** | Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01415/AM21/ | RLA File :34/24/040/00060/AM21/ | Lic.No/Date:3410046173 23.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 503 | **Case No.:382/2/82-ALC4/2020** | Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01416/AM21/ | RLA File :34/24/040/00064/AM21/ | Lic.No/Date:3410046174 23.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 504 | **Case No.:383/2/82-ALC4/2020** | Party Name:HALDIA PETROCHEMICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01417/AM21/ | RLA File :02/24/040/00030/AM21/ | Lic.No/Date:0210209934 23.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 505 | **Case No.:384/2/82-ALC4/2020** | Party Name:HALDIA PETROCHEMICALS LTD | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01418/AM21/ | RLA File :02/24/040/00031/AM21/ | Lic.No/Date:0210209935 23.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 506 | **Case No.:385/2/82-ALC4/2020** | Party Name:UPL LTD. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01419/AM21/ | RLA File :03/95/040/00134/AM21/ | Lic.No/Date:0310836829 23.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 507 | **Case No.:386/2/82-ALC4/2020** | Party Name:U K AROMATICS & CHEMICALS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01420/AM21/ | RLA File :03/95/040/00181/AM21/ | Lic.No/Date:0310836830 23.06.2020 | |
| | **Decision:** Reminder sent to firm on 18.09.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Application is still awaited. Hence, it was decided to issue **Final Reminder** to firm for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. | | | |

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| 508 | **Case No.:387/2/82-ALC4/2020** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01421/AM21/ | RLA File :31/83/040/00022/AM21/ | Lic.No/Date:3110067771 24.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 509 | **Case No.:388/2/82-ALC4/2020** | Party Name:RONAK CHEMICALS | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01422/AM21/ | RLA File :34/24/040/00017/AM21/ | Lic.No/Date:3410046180 24.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 510 | **Case No.:389/2/82-ALC4/2020** | Party Name:CADILA HEALTHCARE LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01423/AM21/ | RLA File :08/24/040/00071/AM21/ | Lic.No/Date:0810147995 25.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 511 | **Case No.:390/2/82-ALC4/2020** | Party Name:CIPLA LIMITED. | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01424/AM21/ | RLA File :03/94/040/00193/AM21/ | Lic.No/Date:0310836876 25.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 512 | **Case No.:391/2/82-ALC4/2020** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01425/AM21/ | RLA File :09/24/040/00138/AM21/ | Lic.No/Date:0910068902 25.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 513 | **Case No.:392/2/82-ALC4/2020** | Party Name:YASHO INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01426/AM21/ | RLA File :03/95/040/00182/AM21/ | Lic.No/Date:0310836907 26.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

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| 514 | **Case No.:393/2/82-ALC4/2020** | Party Name:YASHO INDUSTRIES LIMITED | Meet No/Date:5/82-ALC4/2020 09.10.2020 | **Status: Deferred** |
| | HQ File :01/82/050/01427/AM21/ | RLA File :03/95/040/00178/AM21/ | Lic.No/Date:0310836909 26.06.2020 | |
| | **Decision:** Deferred for comments of TE. | | | |

Meeting ended with thanks to Chair and participants
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